FORM- G
INVITATION FOR EXPRESSION OF INTEREST
FOR MAJESTIC HOTELS LIMITED
OPERATING PARK PLAZA, HOTEL AT LUDHIANA

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	**Majestic Hotels Limited** ("Corporate Debtor") **CIN**: **U55101PB1989PLC037667**
2.	Address of the Registered Office	**Majestic Park Plaza, Bhai Bala Chowk Ferozepur Road, Ludhiana, Punjab**
3.	URL of website/ webpage	**https://majestichotel.ibc2016.net**
4.	Details of place where majority of fixed assets are located	Majestic Park Plaza, Bhai Bala Chowk Ferozepur Road, Ludhiana, Punjab -141002
5.	Installed capacity of main products/ services	114 rooms (with 77 rooms being presently operational), along with 5 Banquets halls of different sizes, 3 Restaurants, Swimming pools, Gym and other facilities.
6.	Quantity and value of main products/ services sold in last financial year	Sales in FY 2025-26 Rs. 22,36,01,868 (Provisional) Sales in FY 2024-25 Rs. 21,68,90,154 (Audited) Sales in FY 2023-24 Rs. 21,43,36,722 (Audited)
7.	Number of employees/ workmen	157 – Payroll Staff 52 – Contractual employees

8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details of the process and manner of submitting an expression of interest in the corporate insolvency resolution process ("CIRP") of the Corporate Debtor, including the eligibility criteria for prospective resolution applicants (as approved by the committee of creditors of the Corporate Debtor ("CoC") under Section 25(2)(h) of the Insolvency and Bankruptcy Code, 2016 ("Code"), are set out in the detailed Invitation for Expression of Interest. The detailed Invitation for Expression of Interest containing these details, is available on the website of the Corporate Debtor and can be accessed at **https://majestichotel.ibc2016.net** Any other details may be sought by sending a request to the Resolution Professional at: **majestichotels.cirp@gmail.com**
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	
10.	Last date for receipt of expression of interest	16/11/2026
11.	Date of issue of provisional list of prospective resolution applicants	19/11/2026
12.	Last date for submission of objections to provisional list	24/11/2026
13.	Date of issue of final list of prospective resolution applicants	27/11/2026

14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	30/11/2026
15.	Last date for submission of resolution plans	30/12/2026
16.	Process email id to submit Expression of Interest	**majestichotels.cirp@gmail.com**
17.	Details of the corporate debtor's registration status as MSME.	The Corporate Debtor is not registered as a Micro, Small or Medium Enterprise (MSME) under the MSME Act

Notes:

(1) The present Form G is being issued in supersession of the earlier Form G dated 01.09.2026, as amended by the corrigendum dated 17.09.2026, pursuant to the annulment of the process for invitation of Expressions of Interest initiated thereunder.

(2) The timelines as stated in the present Form G, remain subject to modification / extension with the approval of the CoC.

Sd/-

Mr. Krishan Vrind
Jain Resolution
Professional
In the Matter of M/s Majestic Hotels Limited
Regn. No. IBBI/IPA-001/IP-P00284/2017-2018/10528
Registered Address: 1139, sector 82A, IT City,
Block B, Behind WTC, Sahibzada Ajit Singh Nagar,
Punjab ,160055 Email for Correspondence:
majestichotels.cirp@gmail.com **Registered Mobile No.**
9417009490, +91- 62832-81078
AFA valid till 31.12.2026

Place: Chandigarh
Date: 30.10.2026

FORM NO INC-26

[Pursuant to Rule 30 the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of registered office of the company from one state to another

Before The Central Government, Regional Director, Northern Region Directorate-1

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of **VIRGO ESTATES PRIVATE LIMITED** (CIN: U70101DL2005PTC133156) incorporated under the Companies Act 1956, having its registered office at **"LGF-10, Vasant Square Mall, Plot-A, Sector-B, Pocket-V, Community Centre, Vasant Kunj, New Delhi-110070"**

...Applicant Company / Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the **Central Government** under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on **11th October 2026** to enable the company to change its Registered office from **"National Capital Territory of Delhi"** to **"State of Haryana"**.

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver **either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the **Regional Director, Northern Region Directorate-1** at the address **B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003** within **Fourteen (14) days** from the date of publication of this notice with a copy to the Applicant Company at its registered office at the address mentioned below.

"LGF-10, Vasant Square Mall, Plot-A, Sector-B, Pocket-V, Community Centre, Vasant Kunj, New Delhi-110070"

For and on behalf of
VIRGO ESTATES PRIVATE LIMITED
Sd/-
NAMRATA GOEL, Director
Date: 31.10.2026 **DIN: 06928514**

FORM NO INC-26

[Pursuant to Rule 30 the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of registered office of the company from one state to another

Before The Central Government, Regional Director, Northern Region Directorate-1

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of **VARESHWAR COLONIZERS PRIVATE LIMITED** (CIN: U70102DL2006PTC149184) incorporated under the Companies Act 1956, having its registered office at **"LGF-10, Vasant Square Mall, Plot-A, Sector-B, Pocket-V, Community Centre, Vasant Kunj, New Delhi-110070"** **...Applicant Company / Petitioner**

Notice is hereby given to the General Public that the company proposes to make application to the **Central Government** under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on **11th October 2026** to enable the company to change its Registered office from **"National Capital Territory of Delhi"** to **"State of Haryana"**.

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver **either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the **Regional Director, Northern Region Directorate-1** at the address **B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003** within **Fourteen (14) days** from the date of publication of this notice with a copy to the Applicant Company at its registered office at the address mentioned below.

"LGF-10, Vasant Square Mall, Plot-A, Sector-B, Pocket-V, Community Centre, Vasant Kunj, New Delhi-110070"

For and on behalf of
VARESHWAR COLONIZERS PRIVATE LIMITED
Sd/-
SULOCHANA GOEL, Director
Date: 31.10.2026 **DIN: 00129169**

FORM NO INC-26

[Pursuant to Rule 30 the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of registered office of the company from one state to another

Before The Central Government, Regional Director, Northern Region Directorate-1

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of **VARADRAJ BUILDWELL PRIVATE LIMITED** (CIN: U70101DL2005PTC144069) incorporated under the Companies Act 1956, having its registered office at **"LGF-10, Vasant Square Mall, Plot-A, Sector-B, Pocket-V, Community Centre, Vasant Kunj, New Delhi-110070"** **...Applicant Company / Petitioner**

Notice is hereby given to the General Public that the company proposes to make application to the **Central Government** under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on **11th October 2026** to enable the company to change its Registered office from **"National Capital Territory of Delhi"** to **"State of Haryana"**.

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver **either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the **Regional Director, Northern Region Directorate-1** at the address **B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003** within **Fourteen (14) days** from the date of publication of this notice with a copy to the Applicant Company at its registered office at the address mentioned below.

"LGF-10, Vasant Square Mall, Plot-A, Sector-B, Pocket-V, Community Centre, Vasant Kunj, New Delhi-110070"

For and on behalf of
VARADRAJ BUILDWELL PRIVATE LIMITED
Sd/-
SOUMEN DAS, Director
Date: 31.10.2026 **DIN: 08295982**

Form No. INC-26
[Pursuant to Rule 30 the Companies (Incorporation) Rules, 2014]
Before the Regional Director, Northern Region-I

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of **TRINITY REINSURANCE BROKERS LIMITED** having its registered office at A-23, Mandakini Enclave, Alaknanda, New Delhi - 110019. **.....Petitioner**

NOTICE is hereby given to the General Public that the company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation for alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at an Extra-ordinary General Meeting held on Thursday, 29th October, 2026 to enable the company to change its Registered Office from the **"State of Delhi"** to the **"State of Uttar Pradesh"**.

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal **(www.mca.gov.in)** by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region-I at the address B-2 Wing, 2nd floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi - 110003 within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at A-23, Mandakini Enclave, Alaknanda, New Delhi - 110019

For and on behalf of the Petitioner
TRINITY REINSURANCE BROKERS LIMITED
Sd/-
Date: October 30th, 2026 **Harshit Jain (Director)**
Place: New Delhi **DIN - 00437740**

Before Debts Recovery Tribunal-II, Delhi

4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001

Notice under section 19(4) of the Recovery of Debts Due to Bank and Financial Institutions Act, 1993 read with Rule 12 & 13 of the Debts Recovery Tribunal (Procedure Rule) 1993) in the matter of

TA NO 1240/2024 **DATE: 30.06.2026**

BANK OF BARODA **..APPLICANT**
VERSUS
MR VINAY GANOTRA & ORS. **..RESPONDENT**

To,
DEFENDANT

D1. MR VINAY GANOTRA S/O BODHRAJ GANOTRAM-1/A-7 JHULELAL APPARTMENTS PITAMPURA DELHI

ALSO AT NEW LINE MOTORS TYRESHOPES CNG WORKING SHOP SHOP NO 10 A-1 DDA MKT PASCHIM VIHAR NEW DELHI

D2. MRS JYOTI GANOTRA W/O MR VINAY
M-1/A-7 JHULELAL APPARTMENTS PITAMPURA DELHI-34

D3. M/S PEBBLES PROLEASE PVT LTD
A-169 2ND FLOOR MANDAVALI FAZALPUR GANGARAM GALI SHAKARPUR DELHI

ALSO AT AMARPALI CORPORATE TOWER C-56/40 SECT 62 NOIDA UP

Whereas the above named applicant(s) has/have instituted a case for recovery of **Rs. 35,57,510/- (RUPEE THIRTY FIVE LAKH FIFTY SEVEN THOUSAND FIVE HUNDRED TEN ONLY)** against you and whereas it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in the ordinary way, therefore, this notice is given by advertisement directing you to make appearance in the Tribunal on **13.11.2026 at 11.00 A.M.**

Take notice that in default of your appearance on the day before the mentioned, the case will be heard and determined in your absence.

All the matters will be taken up through Video Conferencing or Physical and for that purpose:-

(i) All the Advocates/Litigants shall download the **"Cisco Webex"** application / software;

(ii) **"Meeting ID"** and **Password** for the date of hearing qua cases to be taken by Hon'ble Presiding officer/Registrar shall be displayed in the daily cause list itself at DRT Official Portal **i.e. drt.gov.in.**

(iii) In any exigency the Advocate/ Litigants can contact the concerned official at **Ph. No. 23748478.**

Given under my hand and seal of the Tribunal this the **30th day of June, 2026**

BY ORDER OF THE TRIBUNAL
SECTION OFFICER, DRT-II, DELHI

BEFORE THE CENTRAL GOVERNMENT (REGISTRAR OF COMPANIES, NCT OF DELHI II)

In the matter of the Limited Liability Partnership Act, 2008, Section 13(3) of Limited Liability Partnership Act, 2008 and Rule 17 of the Limited Liability Partnership Rules, 2009

And

In the matter of
NEST ADVISORY LLP
LLPIN : ACH-3180
Having its registered office at 41/19, 3rd Floor, East Azad Nagar, Delhi-110051

.....Petitioner

Notice is hereby given to the General Public that the LLP proposes to make application to the Registrar of Companies under section 13 (3) of the Limited Liability Partnership Act, 2008 read with Rule 17 of the Limited Liability Partnership Rules, 2009 seeking confirmation to change its Registered Office from **"NCT OF DELHI"** to **"STATE OF UTTAR PRADESH"**.

Any person whose interest is likely to be affected by the proposed change of the registered office of the LLP may deliver or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition supported by an affidavit to the Registrar of Companies-II (Central Delhi) 8th Floor, Lok Nayak Bhawan Khan Market, New Delhi--110003. (DL), within Twenty One days of the date of publication of this notice with a copy to the petitioner LLP at its registered office at the address mentioned below:

NEST ADVISORY LLP
Registered Office : 41/19, 3rd Floor, East Azad Nagar, Delhi-110051
For Nest Advisory LLP
Sd/-
Durgesh Nandani Ojha
(Designated Partner)
Place : Delhi DPIN : 03292128
Date : 31.10.2026

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR
"MAJESTIC HOTELS LIMITED"
OPERATING PARK PLAZA, HOTEL AT LUDHIANA, PUNJAB

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/CIN/LLP No.	**MAJESTIC HOTELS LIMITED ("Corporate Debtor") CIN: U55101PB1989PLC037667**
2.	Address of the Registered Office	**Majestic Park Plaza, Bhai Bala Chowk Ferozepur Road, Ludhiana, Punjab**
3.	URL of website	**https://majestichotel.ibc2016.net**
4.	Details of place where majority of fixed assets are located	Majestic Park Plaza, Bhai Bala Chowk Ferozepur Road, Ludhiana, Punjab-141002
5.	Installed capacity of main products/ services	114 rooms (with 77 rooms being presently operational), along with 5 Banquets halls of different sizes, 3 Restaurants, Swimming pools, Gym & other facilities.
6.	Quantity and value of main products/ services sold in last financial year	Sales in FY 2025-26 Rs. 22,36,01,868 (Provisional) Sales in FY 2024-25 Rs. 21,68,90,154 (Audited) Sales in FY 2023-24 Rs. 21,43,36,722 (Audited)
7.	Number of employees/ workmen	157 – Payroll Staff 52 – Contractual employees
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details of the process and manner of submitting an expression of interest in the corporate insolvency resolution process ("CIRP") of the Corporate Debtor, including the eligibility criteria for prospective resolution applicants (as approved by the committee of creditors of the Corporate Debtor ("CoC") under Section 25(2)(h) of the Insolvency and Bankruptcy Code, 2016 ("Code"), are set out in the detailed Invitation for Expression of Interest. The detailed Invitation for Expression of Interest containing these details, is available on the website of the Corporate Debtor and can be accessed at: https://majestichotel.ibc2016.net Any other details may be sought by sending a request to the Resolution Professional at: majestichotels.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	
10.	Last date for receipt of expression of interest	16.11.2026
11.	Date of issue of provisional list of prospective resolution applicants	19.11.2026
12.	Last date for submission of objections to provisional list	24.11.2026
13.	Last date of issue of final list of prospective resolution applicants	27.11.2026
14.	Date of issue of Information memorandum, evaluation matrix & request for resolution plan to prospective resolution applicants	30.11.2026
15.	Last date for submission of Resolution Plans	30.12.2026
16.	Process email id to submit Expression of Interest	majestichotels.cirp@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	The Corporate Debtor is not registered as a Micro, Small or Medium Enterprise (MSME) under the MSME Act

Notes: (1) The present Form G is being issued in supersession of the earlier Form G dated 01.09.2026, as amended by the corrigendum dated 17.09.2026, pursuant to the annulment of the process for invitation of Expressions of Interest initiated thereunder.
(2) The timelines as stated in the present Form G, remain subject to modification / extension with the approval of the CoC.

Sd/-
Mr. Krishan Vrind Jain Resolution Professional
In the Matter of M/s Majestic Hotels Limited
Regn. No. IBBI/IPA-001/IP-P00284/2017-2018/10528
Registered Address: 1139, Sector 82A, IT City,
Block B, Behind WTC, Sahibzada Ajit Singh Nagar, Punjab-160055
Email for Correspondence: majestichotels.cirp@gmail.com
Registered Mobile No. 9417009490, +91- 62832-81078
AFA valid till 31.12.2026
Date: 30.10.2026
Place: Chandigarh

बैंक ऑफ़ बड़ौदा Bank of Baroda

Branch- ROSARB, 33/100, 1st Floor, Lauries Hotel Compound, M.G. Road, Agra-282001, Mobile. No. 8477009435, Email Id: saragr@bankofbaroda.com

E-AUCTION SALE NOTICE

Appendix-IV-A
[See proviso to Rule 8(6)/9(1)]
Sale Notice for Sale of Immovable Properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6)/9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s), Mortgagor(s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, Symbolic possession of which has been taken by the Authorized Officer of Bank of Baroda, Secured Creditor, will be sold on **"As is where is", "As is what is"**, and **"Whatever there is"** basis for recovery of dues in below mentioned account/s.

The details of Borrower/s/Guarantor/s/Secured Asset/s/Dues/Reserve Price/e-Auction date & Time, EMD and Bid Increase Amount are mentioned below -

Sr. No.	Name & Address of Borrower/s, Guarantor/s Mortgagor/s	Give short Description of the immovable property with known encumbrances, if any (Mortgaged by)	Total Dues	Date and Time of E-Auction	Reserve Price EMD & Bid Increase Amount (in Rs.)	Status of Possession (Constructive/ Physical)	Property Inspection Date & Time
1.	**Borrower: Smt Priti Goyal** W/o Lalit Kumar Goyal, H.N-114 Mohalla Gadiwan Karhal Road Mainpuri-205001. **Guarantor: Shri Lalit Kumar Goyal**, H.N-114 Mohalla Gadiwan Karhal Road Mainpuri-205001.	All that part and parcel of Residential property H.N-483/114 (part1/4) Ward no 7 Mohalla Gangiwan city Distt-Mainpuri standing in the name of Mrs. Priti Goyal Admeasuring 27.86 sqm. **Bounded: East:** Road 18 ft wide, **West:** House of Rakesh Jain, **North:** Road 8 ft, **South:** House of Vinod Singh.	**Rs. 12,45,845/- (Rs. Twelve lakhs Forty Five Thousand Eight Hundred Forty Five Only)+ Interest and other charges (Less recovery thereafter, if any) as per demand notice dated 19.10.2019.**	**26.11.2026 From 10:00 A.M. TO 02:00 P.M.**	**Reserve Price: Rs. 10,20,000/- EMD Price: Rs. 1,02,000/- Bid Increase Amount: 10,000/-**	**Symbolic**	**13.11.2026 & 10.00 A.M. to 04.00 P.M.**

For detailed terms and conditions of sale, please refer/visit to the website link https://www.bankofbaroda.in/e-auction.htm and https://Baanknet.com Also, prospective bidders may contact the Authorised officer on Mobile 8477009435.

For Property under symbolic possession bank will handover the property symbolically to auction purchaser

Details of encumbrance over the above property, as known to the Bank - Not Known

STATUTORY 15 DAYS SALE NOTICE UNDER SARFAESI ACT, 2002

This sale notice will also be considered as 15 days notice to the above - mentioned borrower (s) / guarantor (s) / mortgagor (s) under Rule 8(6) / Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

For detailed terms and conditions SCAN HERE

Place: Agra **Date: 29.10.2026** **Authorized Officer, Bank of Baroda**

बैंक ऑफ़ बड़ौदा Bank of Baroda

Branch- ROSARB, 33/100, 1st Floor, Lauries Hotel Compound, M.G. Road, Agra-282001 Mobile. No. 8477009435, Email Id: saragr@bankofbaroda.com

E-AUCTION SALE NOTICE

Appendix-IV-A
[See proviso to Rule 8(6)/9(1)]
Sale Notice for Sale of Immovable Properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6)/9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s), Mortgagor(s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, Physical possession of which has been taken by the Authorized Officer of Bank of Baroda, Secured Creditor, will be sold on **"As is where is", "As is what is"**, and **"Whatever there is"** basis for recovery of dues in below mentioned account/s.

The details of Borrower/s/Guarantor/s/Secured Asset/s/Dues/Reserve Price/e-Auction date & Time, EMD and Bid Increase Amount are mentioned below -

Sr. No.	Name & Address of Borrower/s, Guarantor/s Mortgagor/s	Give short Description of the immovable property with known encumbrances, if any (Mortgaged by)	Total Dues	Date and Time of E-Auction	Reserve Price EMD & Bid Increase Amount (in Rs.)	Status of Possession (Constructive/ Physical)	Property Inspection Date & Time
1.	**M/s Kewal Ram Ashok Kumar,** Prop. Mr. Shankarlal, Address - 20/141, Jamuna Kinara Belanganj, Agra **Mr. Shanakr Lal** S/o Late. Shri Asudamal, R/o-504, Saphire Tower, Pushpanajali Heights. Dayalbagh, Agra **Mrs. Lata Devi** W/o Shri Shankar Lal, R/o- 504, Saphire Tower, Pushpanajali Heights, Dayalbagh, Agra **Mrs. Kiran Devi** W/o Shri M. K. Sharma, R/o-103, Sarla Bagh Agra - 282005. **Mr. Abhishek Kumar** S/o Shri Shankar Lal, R/o- 504, Saphire Tower, Pushpanajali Heights, Dayalbagh, Agra.	All the part and Parcel on the property consisting of Residential Plot No. 48 to 51, 53, 56 & 57 on Khasara No. 1344, Jai Durga Ganga Dham Awasiya Colony, Sasni, Iglas Road, Mauza Loharra, Tehsil Sasni Hathras, Area 855.68 Sq. mtrs. **Boundaries of Plot No 48 to 51 having admeasuring area 603.94 Sq mtrs: East:** Others Land, **West:** 20 ft. Wide Road, **North:** Plot No.47, **South:** Plot of Abhay Jain. **Boundaries of Plot No 53 having admeasuring area 109.42 Sq mtrs: East:** Others Land, **West:** 20 ft. Wide Road, **North:** Plot of Abhay Jain, **South:** Plot of Bhuwan. **Boundaries of Plot No 56 to 57 having admeasuring area 142.32 Sq mtrs: East:** Others Land, **West:** 20 ft. Wide Road, **North:** Plot of Bhuwan, **South:** 20 ft. Wide Road.	**Rs. 2,00,75,575.20 (Rs. Two Crore Seventy Five Thousand Five Hundred Seventy Five and paise Twenty Only)+ Interest and other charges (Less recovery thereafter, if any) as per demand notice dated 14.04.2019.**	**26.11.2026 From 10:00 A.M. TO 02:00 P.M.**	**Reserve Price: Rs. 44,60,000/- EMD Price: Rs. 4,46,000/- Bid Increase Amount: 10,000/-**	**Physical**	**13.11.2026 & 10.00 A.M. to 04.00 P.M.**

For detailed terms and conditions of sale, please refer/visit to the website link https://www.bankofbaroda.in/e-auction.htm and https://Baanknet.com Also, prospective bidders may contact the Authorised officer on Mobile 8477009435.

Details of encumbrance over the above property, as known to the Bank - Not Known

STATUTORY 15 DAYS SALE NOTICE UNDER SARFAESI ACT, 2002

This sale notice will also be considered as 15 days notice to the above - mentioned borrower (s) / guarantor (s) / mortgagor (s) under Rule 8(6) / Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

For detailed terms and conditions SCAN HERE

Place: Agra **Date: 29.10.2026** **Authorized Officer, Bank of Baroda**

Nitta Gelatin India Limited

REGD. OFFICE : NITTA CENTER, SBT AVENUE, PANAMPILLY NAGAR, KOCHI, KERALA- 682036
(Corporate Identification Number : L24299KL1975PLC002691)
Email: vinodmohan@nitta-gelatin.co.in Tel: +91- 484-2864400

STATEMENT OF UNAUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30 SEPTEMBER 2026

(₹ in Lakhs except per share data)

Sl No.	Particulars	STANDALONE						CONSOLIDATED					
		Quarter Ended			Half year ended		Year Ended	Quarter Ended			Half year ended		Year Ended
		30-Sep-26	30-Jun-26	30-Sep-25	30-Sep-26	30-Sep-25	31-Mar-26	30-Sep-26	30-Jun-26	30-Sep-25	30-Sep-26	30-Sep-25	31-Mar-26
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
	Continuing Operations												
1	Total Income from Operations	17,472.24	14,453.98	14,945.90	31,926.22	29,072.16	61,408.59	17,360.24	14,453.98	14,193.40	31,814.22	28,319.66	60,096.09
2	Net Profit for the period /year(before Tax, Exceptional and Extra ordinary items) from continuing operations	4,718.15	3,388.86	3,277.37	8,107.01	5,876.44	14,559.65	4,614.45	3,397.55	2,552.35	8,012.00	5,178.63	13,325.22
3	Net Profit for the period/year before Tax (after Exceptional items) from continuing operations	4,718.15	3,388.86	3,277.37	8,107.01	5,876.44	14,559.65	4,614.45	3,397.55	2,552.35	8,012.00	5,178.63	13,325.22
4	Net Profit for the period/year after Tax (after Exceptional items) from continuing operations	3,717.27	2,519.24	2,614.09	6,236.51	4,552.13	11,058.99	3,613.57	2,527.93	1,889.07	6,141.50	3,854.32	9,824.56
	Discontinued Operations												
5	Net Profit for the period/year before Tax (after Exceptional items) from discontinuing operations	-	-	-	-	-	-	-22.07	-10.08	-50.61	-32.15	-103.02	-109.28
6	Net Profit for the period/year after Tax (after Exceptional items) from discontinuing operations	-	-	-	-	-	-	-22.07	-10.08	-50.61	-32.15	-103.02	-104.83
7	Total Comprehensive Income for the period/year [Comprising Profit/ (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	3,689.52	2,509.24	2,559.39	6,198.76	4,519.51	10,995.00	3,563.75	2,507.85	1,783.76	6,071.60	3,718.68	9,655.75
8	Equity Share Capital	907.92	907.92	907.92	907.92	907.92	907.92	907.92	907.92	907.92	907.92	907.92	907.92
9	Reserves (excluding Revaluation Reserves) as shown in the audited Balance Sheet	-	-	-	-	-	48,595.89	-	-	-	-	-	50,217.33
10	Earnings per equity share from continuing operations (₹per share) a) Basic: (₹) b) Diluted: (₹)	40.94 40.94	27.75 27.75	28.79 28.79	68.69 68.69	50.14 50.14	121.81 121.81	39.80 39.80	27.84 27.84	20.81 20.81	67.64 67.64	42.45 42.45	108.21 108.21
11	Earnings per equity share from discontinued operations (₹ per share) a) Basic: (₹) b) Diluted: (₹)	- -	- -	- -	- -	- -	- -	(0.24) (0.24)	(0.11) (0.11)	(0.51) (0.51)	(0.35) (0.35)	(1.04) (1.04)	(1.10) (1.10)
12	Earnings per equity share from continuing and discontinued operations (₹ per share) a) Basic: (₹) b) Diluted: (₹)	40.94 40.94	27.75 27.75	28.79 28.79	68.69 68.69	50.14 50.14	121.81 121.81	39.57 39.57	27.73 27.73	20.29 20.29	67.30 67.30	41.41 41.41	107.11 107.11

Notes:

1. These standalone financial results have been prepared in accordance with Indian Accounting Standards ("Ind AS") prescribed under Section 133 of the Companies Act, 2013 read with the relevant rules thereunder and in terms of Regulation 33 of the SEBI ("Listing Obligations and Disclosure requirements") Regulations, 2015, as amended.
2. The Company is engaged in the manufacture and sale of products which form part of a single product group which represents one operating segment. As the Chief Operating Decision Maker ("CODM") reviews business performance at an overall group level, disclosure requirement under Ind AS 108 "Operating Segments" is not applicable.
3. "The Maharashtra State Pollution Control Board ("MPCB") vide their closure order dated 13 March 2024 directed the subsidiary company, Bamni Proteins Limited ("subsidiary") to stop the manufacturing activities at its factory in Bamni village, Chandrapur district, Maharashtra citing failure to comply with certain pollution control norms and conditions for the discharge of treated effluent by the unit as stipulated in the 'consent to operate' letter issued by them. The subsidiary stopped its manufacturing activities upon receipt of closure order. The management of the subsidiary believes that it has complied with all applicable norms stipulated in the consent to operate letter and the same was communicated to MPCB. The management of subsidiary also requested MPCB for an in-principle approval to lay a pipeline for the discharge of treated effluent water to a nearby river which was declined by the MPCB vide its letter dated 30 April 2024. In the absence of technically and economically viable solution for resuming operations of the subsidiary's manufacturing activities on a sustainable basis, the Board of Directors of the subsidiary in their meeting held on 9 May 2024 decided to permanently close the manufacturing unit/factory of the company by 25 July 2024. Accordingly, the Board of Directors of the subsidiary based on their assessment, concluded that the subsidiary ceased to be a going concern and the financial statements of the subsidiary were prepared on other than going concern basis, whereby, the assets are carried at lower of cost or estimated net realizable values and the liabilities are carried at their estimated settlement values.
   The management of the subsidiary company continued its efforts to identify a technically and financially feasible solution for restarting operations, including conducting studies in consultation with external technical agencies. During the quarter ended 30 June 2025, these studies were completed, and the management concluded that the proposed solutions would entail substantial capital expenditure and recurring operating costs, considering the volume of effluent required to be treated relative to the subsidiary's scale of operations. Accordingly, the management concluded that the resumption of operations would not be commercially and economically viable, considering the significant investment requirements and the anticipated operating costs in relation to the scale of operations and expected economic benefits.
   The Board of Directors of the Holding Company, in their meeting held on 16 June 2025, decided to explore various ways to dispose the assets of the subsidiary company in view of the absence of a technically and commercially feasible solution to restart its factory operations. It was also decided to explore ways and means by which the current assets available in the subsidiary company could be transferred to the shareholders in a cost effective manner and authorised the Managing Director to take various measures such as inviting expression of interest for sale of property, plant and equipment and to appoint consultants and legal experts for enabling the transfer of assets in the possession of subsidiary company to its shareholders. In accordance with Ind AS 105 "Non-current Assets Held for Sale and Discontinued Operations", carrying value of the property, plant and equipment of the subsidiary company was classified as assets held for sale with effect from 30 June 2025, the carrying value of which as on 30 September 2026 amounts to ₹ 514.72 lakhs. Consequently, the results of operations of the subsidiary company have been presented as discontinued operations in the consolidated financial results. During the previous year, the subsidiary company had invited expressions of interest from prospective buyers for the sale of its assets and was engaged in negotiations with a view to achieving better price realisation. Considering the ongoing industrial developments in the vicinity of the factory, management believes that the assets have the potential to realise a value higher than the offers received to date. Accordingly, during the current quarter, the subsidiary company has issued fresh advertisements in various newspapers inviting offers for the sale of the aforementioned assets.Further, management and Board of Directors of the subsidiary have concluded that the subsidiary continues to not being a going concern. Accordingly, the financial information of the subsidiary used for the purpose of consolidation has been prepared on a basis other than going concern ."
4. During the financial year 2018-19, the Commissioner of Customs had issued an order to the Company for a customs duty demand of ₹ 877.15 lakhs and a penalty of ₹ 1,091.21 lakhs for import of raw material, viz., fish protein under advance authorisation scheme alleging misclassification under the Customs Tariff Act, 1975, against which the Company secured a partly favourable order from Customs, Excise and Service Tax Appellate Tribunal (CESTAT). The appeal filed by the customs department against such CESTAT order has been dismissed by the Hon'ble High Court of Kerala and the appeal filed by the Company against such CESTAT order (to the extent it was unfavourable to the Company) was allowed vide its judgement pronounced on 26 June 2025. This was based on the finding that there had been no breach in any of the conditions of advance authorisation issued to the Company with respect to its imports. During the quarter ended 30 September 2025, the customs department filed a special leave petition before the Hon'ble Supreme Court of India challenging the judgement dated 26 June 2025 passed by the Hon'ble High Court of Kerala. The Hon'ble Supreme Court admitted the matter and granted an interim stay on the operation of the High Court's judgment. The matter was originally scheduled for hearing in September 2026 which was subsequently postponed, and the revised date is yet to be notified.The Company shall review the existing contingent liability of ₹ 1,819.66 lakhs and provision created for customs duty amounting to ₹ 148.70 lakhs upon the disposal of aforementioned petition.
5. Effective 21 November 2025, the Government of India has consolidated 29 existing labour legislations into four labour codes, namely the Code on Wages, 2019, the Industrial Relations Code, 2020, the Code on Social Security, 2020, and the Occupational Safety, Health and Working Conditions Code, 2020 (collectively referred to as the labour codes).Pursuant to the notification of the above labour codes, the Company had estimated and accounted for an incremental liability of ₹ 226.33 lakhs for own employees, which was recognized as employee benefit expense in the financial results for the year ended 31 March 2026, in accordance with Ind AS 19 "Employee Benefits". Further, the company also accumulated a provision of ₹ 41 lakhs as on 31 March 2026 based on the evaluation of gratuity liability for the contract workforce engaged at its various operations as envisaged in the labour codes. The Company continues to monitor the finalization of State Rules and clarifications from the Government on other aspects of the labour codes and would provide appropriate accounting effect on the basis of such developments, as needed.
6. The financial performance of the Company is dependent on quality / availability of raw materials, its price and market demand of finished goods.
7. The above standalone financial results were reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on 29 October 2026 and 30 October 2026 .

For Nitta Gelatin India Limited
Sd/-
Praveen Venkataramanan
Managing Director
DIN : 10607119

Place: Kochi
Date: 30 October 2026

31102026-TT-17.qxd 10/31/2026 12:36 AM Page 1

WB CM hits back at Abhishek for warning cops against 'false cases'

RINKU BEHERA
TRIBUNE NEWS SERVICE

NEW DELHI, OCTOBER 30

A war of words has erupted between West Bengal CM Suvendu Adhikari and TMC national general secretary Abhishek Banerjee, with the BJP leader taking a swipe at the MP over his warning to cops against "framing TMC workers in false cases".

Reacting to Banerjee's remarks, Adhikari claimed that the TMC leader was making incoherent statements due to a "sodium-potassium imbalance" and sarcastically suggested that he "travel to New York for treatment".

Speaking to reporters in Kolkata on Friday, Adhikari alleged that Banerjee had received information about the arrest of one of his aides and had consequently "lost balance". Adhikari also claimed that the arrested aide had disclosed information against Banerjee.

India, Armenia discuss cooperation in AI, counter-terrorism

NEW DELHI, OCTOBER 30

India and Armenia reviewed their bilateral relations, with cooperation in AI, science and technology, trade, education and counter-terrorism figuring prominently during Foreign Office Consultations held in New Delhi, the Ministry of External Affairs said on Friday.

The 12th round of consultations was led by Secretary (West) Sibi George on the Indian side and Armenian Deputy Foreign Minister Mnatsakan Safaryan. The previous round was held in Armenia on November 7, 2025.

The two sides reviewed the entire spectrum of bilateral ties, including high-level exchanges, institutional engagements, trade and investment and cultural cooperation. — TNS

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
Corporate Office : "CHOLA CREST" C 54 and 55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai - 600032., **Branch Office:** S.C.O. 6 & 7, First Floor, Adj. Indo Canadian Office, Puda Market, Power House Road, Bathinda 151001

POSSESSION NOTICE - Under Rule 8 (1)

WHEREAS the undersigned being the Authorised Officer of **M/s. Cholamandalam Investment And Finance Company Limited,** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 hereinafter called the Act and in exercise of powers conferred under Section 13[12] read with Rules 9 of the Security Interest [Enforcement] Rules, 2002 issued demand notices calling upon the borrowers, whose names have been indicated in Column [B] below on dates specified in Column [C] to repay the outstanding amount indicated in Column [D] below with interest thereon within **60 days** from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers in particular and the Public in general that the undersigned has taken possession of the properties mortgaged with the Company described in Column [E] herein below on the respective dates mentioned in Column [F] in exercise of the powers conferred on him under Section 13[4] of the Act read with Rule 9 of the Rules made there under.

The borrowers in particular and the Public in general are hereby cautioned not to deal with the properties mentioned in Column [E] below and any such dealings will be subject to the charge of **M/s. Cholamandalam Investment And Finance Company Limited** for an amount mentioned in Column [D] along with interest and other charges.

Under section 13 [8] of the Securitisation Act, the borrowers can redeem the secured asset by payment of the entire outstanding including all costs, charges and expenses before notification of sale.

Sl. No	Name And Address Of Borrower/s & Loan Account Number	Date of Demand Notice	Outstanding Amount	Details of Property Possessed	Date Of Symbolic Possession
A	B	C	D	E	F
1.	Loan Account No.: **HE01BAT00000035093** **1. Bhagwant Singh Shergill S/o Gurdeep Singh Shergill (Applicant), 2. Davinder Singh S/o Gurdeep Singh Shergill (Co-Applicant) 3. Kulwinder Singh S/o Gurdeep Singh Shergill (Co-Applicant), 4. Sarbjeet Kaur W/o Davinder Singh (Co-Applicant), 5. Karamjit Kaur Shergill W/o Bhagwant Singh Shergill (Co-Applicant), 6. Tejinder Kaur W/o Kulwinder Singh (Co-Applicant)** **All R/o:** House No. 149A, Opposite Unique ITI, Near Dera Romiwala, Nathana Road, Bhucho Kalan, Bathinda 151101, Punjab. **7. M/s Shergill Resort** Through Its Proprietor/Manager **(Bhagwant Singh Shergill) (Co-Applicant), At:** House No. 149A, Opposite Unique ITI, Near Dera Romiwala, Nathana Road, Bhucho Kalan, Bathinda 151101, Punjab., **Also At:** Nera Bahia Resort, Near Indian Oil Petrol Pump Bathinda, Near Adesh Hospital, Barnala G.T. Road Bathinda 151101, Punjab.	18/08/2026	**Rs. 1,63,09,551/- As on 11/08/2026** with further interest and charges thereon	Total property measuring 3 kanals 18 marlas situated at Vakiya Rakba Buccho Kalan, Distt Bathinda comprised as under:- **A.** 1K-6M situated at Vakiya Rakba Buccho Kalan, Distt Bathinda is registered at Sub-Registrar, Nathana as per transfer deed bearing document no. 2022-23/72/1/2429 dated 27/12/2022 in the name of Bhagwant Singh S/o Gurdeep Singh. **B.** 1K-6M situated at Vakiya Rakba Buccho Kalan, Distt Bathinda is registered at Sub-Registrar, Nathana as per transfer deed bearing document no. 2022-23/72/1/2430 dated 27/12/2022 in the name of Kulwinder Singh S/o Gurdeep Singh. **C.** 1K-6M situated at Vakiya Rakba Buccho Kalan, Distt Bathinda is registered at Sub-Registrar, Nathana as per transfer deed bearing document no. 2022-23/72/1/2431 dated 27/12/2022 in the name of Davinder Singh S/o Gurdeep Singh.	29/10/2026

Dated : 31/10/2026
Place : BATHINDA
Authorized Officer
M/s. Cholamandalam Investment and Finance Company Limited

E-AUCTION SALE NOTICE ON 18.11.2026 From11:00 HRS. TO 16:00 HRS.

SBI STATE BANK OF INDIA
STRESSED ASSETS RECOVERY BRANCH, GROUND FLOOR, ZONAL BUSINESS OFFICE BUILDING, FOUNTAIN CHOWK, CIVIL LINES, LUDHIANA - 141001

E-AUCTION SALE NOTICE ON 18.11.2026 From11:00 HRS. TO 16:00 HRS.

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF MOVABLE / IMMOVABLE PROPERTIES ON 18.11.2026 FROM 11:00 HRS. TO 16:00 HRS.
LAST DATE AND TIME OF SUBMISSION FOR EMD & DOCUMENTS ON OR BEFORE CLOSE OF E-AUCTION,
BY BIDDERS THROUGH THEIR OWN WALLET REGISTERED WITH
M/s PSB ALLIANCE PVT. LTD. ON ITS E-AUCTION SITE: https://baanknet.com BY MEANS OF RTGS / NEFT

E-Auction Sale Notice for Sale of Movable / Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security interest Act, 2002 read with provision to Rule 8(6) & 9(1) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the borrowers and guarantors that the below described movable / immovable properties Mortgaged/Charged to State Bank of India (Secured Creditor), the constructive/physical possession of these properties has been taken by the Authorised Officers of State Bank of India (Secured Creditor), **will be sold on "As is where is", "As is what is", and "Whatever there is" on 18.11.2026** for recovery of bank dues+ interest (as mentioned below against the properties) due to the **State Bank of India (Secured Creditor)** from below mentioned borrowers/guarantors. The Reserve Price and Earnest Money Deposit will be as mentioned below against the properties. "The payment of all Statutory/ Non-Statutory dues, Taxes, Rates, Assessments, Charges, Fee etc. Owing to anybody shall be the sole responsibility of the successful Bidder only, Failure in payment of any amount of the sale price by the successful bidder shall result in forfeiture of amount deposited by him.
Detailed terms and condition of the sale are mentioned below / refer to Website: (a) https://sbi.co.in / (b) https://baanknet.com

DESCRIPTION OF MOVABLE / IMMOVABLE PROPERTIES

NAME OF BORROWER(S) / GUARANTOR(S)	AMOUNT OUTSTANDING	DETAILS OF PROPERTY/IES	Reserve Price / EMD / Bid Increase Amt.	Date & Time of Inspection of Property	Authorised Officer & Contact No.
1. **(1) M/s Sharma Khad Depot**, Booth No. 6, New Grain Market, Khanna, Distt. Ludhiana **(2) Sh. Parveen Kumar** S/o Sh. Kapoor Chand, Prop. M/s Sharma Khad Depot, R/o H. No. 4, Khukhrain Colony, Ward No. 23, Khalsa School Road, Khanna, Distt. Ludhiana.	**Rs. 52,50,977/- (Rupees Fifty Two Lacs Fifty Thousand Nine Hundred Seventy Seven only)**, as on **05.10.2019** plus future interest, charges thereon less any amount recovered.	**Property ID - SBIN0527100280** - Residential House No. 4, measuring 10 Marla situated at Khukhrain Colony, Ward No. 23, Khalsa School Road Khanna, Distt. Ludhiana comprised as under:- **(a)** 9 Marla share out of total land measuring 20 Kanal 6 Marla comprised in Khewat No. 176, Khatoni No. 413, Killa No. 97//9/2(0-4), 12(8-0), 19(8-0), 20/1(3-11), 22(0-11) as per Jamabandi for the Year 2007-08 **(b)** 1/12 Marla share out of total land measuring 4 Marla comprised in Khewat No. 334, Khatoni No. 644, Killa No. 97//10/3/3(0-2), 11/1/1(0-2) as per Jamabandi for the Year 2007-08 **(c)** 11/12 Marla share out of total land measuring 3 Kanal 10 Marla comprised in Khewat No. 473 Khatoni No. 814, Killa No. 97//11/2/2 as per Jamabandi for the Year 2007-08, in the name of Sh. Parveen Kumar S/o Sh. Kapoor Chand vide Transfer of Property Deed No. 5448 Dated 10.03.2010. Size of Plot is 10 Marla or 302.501 Sq. Yards (According to registration deed). As per dimensions (35'-0" x 75'-0") = 291.66 Sq. Yards in Registration Deed. ***Actual area (in Physical Possession) as per measurement by the valuer Er. Kulwinder Chopra is 244.89 Sq. Yards as per report Dated 16.10.2025. (Physical Possession: 244.89 Sq. Yard).**	**Rs. 43,80,000/-** **Rs. 4,38,000/-** **Rs. 25,000/-**	**05.11.2026 13:00 Hrs. to 15:00 Hrs.**	**Sh. Jaibir Singh (CLO), M: 9988192220 Sh. Sunny Karir (CCO), M: 9888347623**

THIS PUBLICATION IS ALSO 15 DAYS NOTICE UNDER RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES 2002 TO THE ABOVE BORROWER(S) & GUARANTOR(S)

NOTE:- THIS AUCTION IS OPEN FOR ALL SBI EMPANNELLED RECOVERY AGENT.
Measurement of the above properties, however, be verified by the bidders at site and also from the records of revenue authorities prior to participating in auction.
TERMS & CONDITIONS: The E-Auction will be conducted through Bank's approved service provider M/s PSB Alliance Pvt. Ltd, through its auction site https://baanknet.com Contact Phone & Toll Free Number 8291220220 and Email: support.BAANKNET@psballiance.com. E-Auction Tender Documents containing online e-auction bid form, Declaration, General Terms & Conditions of Online auction sale are available in https://baanknet.com. The interested bidders shall submit their EMD through Web Portal: https://baanknet.com (the user ID & Password can be obtained free of cost by registering name with https://baanknet.com. Registration / Login ID & Password generation may take Approx 2-3 working days therefore this process may be initiated well in time. The EMD will be payable through NEFT to bidders's own wallet registered with M/s PSB Alliane Pvt. Ltd., on its auction site please note that the EMD must be deposited in the wallet registered with the M/s PSB Alliance Pvt. Ltd. There is no encumbrances on the properties known to the Secured Creditor. However, the intending bidders should make their own independent inquiries regarding the encumbrances, Title of property put on auction and claims / rights / dues / effecting the property, prior to submitting their bid. The E-Auction advertisement does not constitute and will not be deemed to contitute any commitment or any representation of the Bank. The propety is being sold with all the existing and future encumbrances whether known or unknown to the Bank. The Authorised Officer / Secured Creditor shall not be responsible any way of misprinting error or any third party claims / rights / dues. The sale shall be subject to rules / conditions prescribed under the M/s PSB Alliance Pvt. Ltd.

DATE: 30.10.2026 PLACE: LUDHIANA **AUTHORISED OFFICER, STATE BANK OF INDIA**

WESTERN RAILWAY – AHMEDABAD
(SURVEY & CONSTRUCTION)
CORRIGENDUM E – TENDER NOTICE

E- Tender No. DyCE-C-BHUJ-NL-EPC-01 & 02; Cost Corrigendum for **Tender No. DyCE-C-BHUJ-NL-EPC 02** and pre-bid conference notice for **Tender No. DyCE-C-BHUJ-NL-EPC01. (1) Cost Corrigendum – Tender No. DyCE-C-BHUJ-NL-EPC-02: Construction of New Railway Line between Deshalpar - Hajipir - Luna.**

Particulars	Previously published (NIT cost)	Revised (NIT cost)
NIT cost	₹10,61,76,40,907.85	₹ 10,17,57,25,444.76

(2) First Pre-Bid Conference – Tender No. DyCE-C-BHUJ-NL-EPC-01: construction of the new railway line between Vayor and Lakhpat. The first pre-bid conference for the EPC tender for works in Ahmedabad Division, Western Railway, will be held online as follows: **Date: Tuesday, 03.11.2026, Time: 11:00 AM (IST), Mode: Google Meet, Joining link: https://meet.google.com/azh-vkev-hbr** Prospective bidders are requested to attend the conference. For further details, please visit the IREPS website: **https://www.ireps.gov.in.** CPM – 094

Like us on: facebook.com/WesternRly • Follow us on: x.com/WesternRly

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR "MAJESTIC HOTELS LIMITED"
OPERATING PARK PLAZA, HOTEL AT LUDHIANA, PUNJAB

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/CIN/LLP No.	**MAJESTIC HOTELS LIMITED ("Corporate Debtor") CIN: U55101PB1989PLC037667**
2.	Address of the Registered Office	**Majestic Park Plaza, Bhai Bala Chowk Ferozepur Road, Ludhiana, Punjab**
3.	URL of website	**https://majestichotel.ibc2016.net**
4.	Details of place where majority of fixed assets are located	Majestic Park Plaza, Bhai Bala Chowk Ferozepur Road, Ludhiana, Punjab-141002
5.	Installed capacity of main products/ services	114 rooms (with 77 rooms being presently operational), along with 5 Banquets halls of different sizes, 3 Restaurants, Swimming pools, Gym & other facilities.
6.	Quantity and value of main products/ services sold in last financial year	Sales in FY 2025-26 Rs. 22,36,01,868 (Provisional) Sales in FY 2024-25 Rs. 21,68,90,154 (Audited) Sales in FY 2023-24 Rs. 21,43,36,722 (Audited)
7.	Number of employees/ workmen	157 – Payroll Staff 52 – Contractual employees
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details of the process and manner of submitting an expression of interest in the corporate insolvency resolution process ("CIRP") of the Corporate Debtor, including the eligibility criteria for prospective resolution applicants (as approved by the committee of creditors of the Corporate Debtor ("CoC") under Section 25(2)(h) of the Insolvency and Bankruptcy Code, 2016 ("Code"), are set out in the detailed Invitation for Expression of Interest. The detailed Invitation for Expression of Interest containing these details, is available on the website of the Corporate Debtor and can be accessed at: https://majestichotel.ibc2016.net Any other details may be sought by sending a request to the Resolution Professional at: majestichotels.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	
10.	Last date for receipt of expression of interest	16.11.2026
11.	Date of issue of provisional list of prospective resolution applicants	19.11.2026
12.	Last date for submission of objections to provisional list	24.11.2026
13.	Last date of issue of final list of prospective resolution applicants	27.11.2026
14.	Date of issue of Information memorandum, evaluation matrix & request for resolution plan to prospective resolution applicants	30.11.2026
15.	Last date for submission of Resolution Plans	30.12.2026
16.	Process email id to submit Expression of Interest	majestichotels.cirp@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	The Corporate Debtor is not registered as a Micro, Small or Medium Enterprise (MSME) under the MSME Act

Notes: (1) The present Form G is being issued in supersession of the earlier Form G dated 01.09.2026, as amended by the corrigendum dated 17.09.2026, pursuant to the annulment of the process for invitation of Expressions of Interest initiated thereunder.
(2) The timelines as stated in the present Form G, remain subject to modification / extension with the approval of the CoC.

Sd/-
Mr. Krishan Vrind Jain Resolution Professional
In the Matter of M/s Majestic Hotels Limited
Regn. No. IBBI/IPA-001/IP-P00284/2017-2018/10528
Registered Address: 1139, Sector 82A, IT City,
Block B, Behind WTC, Sahibzada Ajit Singh Nagar, Punjab-160055
Email for Correspondence: majestichotels.cirp@gmail.com
Date: 30.10.2026 **Registered Mobile No. 9417009490, +91- 62832-81078**
Place: Chandigarh **AFA valid till 31.12.2026**

punjab national bank ...Together for the better

ASSET RECOVERY MANAGEMENT BRANCH - PATIALA
SCO-146, 2nd floor, Improvement Trust Complex
Choti Baradari Patiala Pin 147001
E-mail: cs8296@pnb.bank.in, Mob. No. 9015407900

E-AUCTION SALE NOTICE PUBLIC NOTICE FOR E-AUCTION FOR SALE OF MOVABLE/IMMOVABLE PROPERTY/IES **E-AUCTION SALE NOTICE**

STATUTORY 15/30 DAYS SALE NOTICE TO GENERAL PUBLIC UNDER
RULE 9(1) & 8(6) READ WITH RULE 6 & 9 OF THE SECURITY INTEREST(ENFORCEMENT) RULES 2002 of SARFAESI ACT 2002

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) & 9(1) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described movable/immovable property mortgaged/charged to the Secured Creditor, the constructive/physical/ symbolic possession of which has been taken by the Authorised Officer of the Bank/ Secured Creditor, will be sold on **"As is where is", "As is what is", and "Whatever there is"** on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

The Sale will be done through E-Auction platform provided at the Website https://BAANKNET.com on 26.11.2026 from 11.00 AM to 04:00 PM
Date of Inspection of Properties is 31.10.2026 to 25.11.2026 from 10:00 AM to 5:00 PM
SUBMISSION OF EMD AND ONLINE DOCUMENTS VERIFICATION ON PORTAL https://BAANKNET.com MUST BE DONE BEFORE THE DATE OF AUCTION
M/s PSB Alliance Pvt Ltd, Mumbai. Portal Help Desk No. +91 82912 20220, E-Mail ID: support.BAANKNET@psballiance.com, Availability: 09.00 AM to 05:00 PM on all working stays for guidance on Auction process, Registration status. Technical assistance….etc

SCHEDULE OF THE SECURED ASSETS

Sr. No.	Branch Name / Account Name and Addresses	DESCRIPTION OF THE IMMOVABLE PROPERTIES MORTGAGED/OWNER'S NAME (MORTGAGERS OF PROPERTY/IES)	A) Dt. of Demand Notice u/s 13(2) of SARFAESI Act, 2002 / B) Outstanding Amount as on / C) Possession Date u/s 13(4) of SARFAESI Act 2002 / D) Nature of Possession	Reserve Price / EMD / BID INCREASE AMOUNT	Details of the encumbrances known to the secured creditors
1.	**ARMB-PATIALA** **Borrower: 1. M/S Kala Shree Creations**, Through its Prop: Varinderjit Kaur W/o Mohinder Singh Address AC Market Patiala 147001, **2. Varinderjit Kaur** W/o Mohinder Singh (Guarantor M/s Kala Shree Creations and Borrower in Housing loan & overdraft) **Address 1:** H.N 130 Guru Teg Bahadur Colony Patiala 147001 **Address 2:** H.N 11 St no 4 Gurmat Enclave Sular Patiala 147001, **3. Mohinder Singh** S/o Rameshwar Singh (Guarantor M/s Kala Shree Creations and Borrower in Housing loan & overdraft) **Address 1:** H.N 130 Guru Teg Bahadur Colony Patiala 147001, **Address 2:** H.N 11 St no 4 Gurmat Enclave Sular Patiala 147001, **4. Tania Preet Kaur** D/o Mohinder Singh (Guarantor M/s Kala Shree Creation and Borrower in Housing Loan & Overdraft) **Address 1:** H.N 130 Guru Teg Bahadur Colony Patiala 147001, **Address 2:** H.N 11 St no 4 Gurmat Enclave Sular Patiala 147001	All that part and parcel of commercial booth no. 21 (basement without roof rights) measuring 15.16 sq yards category B Situated in AC Market Adalat Bazar Tehsil & District Patiala in the name of Mrs.Varinderjit Kaur W/o Mohinder Singh vide sale deed no. 17331 dated 18/01/2011 registered before Sub Registrar Tehsil & District Patiala **East:** Common Passage, Side 10'6", **West:** Passage, Side 10'6", **North:** Passage Side 13', **South:** Shop, Side 13' H.N 130 Guru Teg Bahadur Colony Patiala 147001 **Address 2:** H.N 11 St no 4 Gurmat Enclave Sular Patiala 147001, **4. Tania Preet Kaur** D/o Mohinder Singh (Guarantor M/s Kala Shree Creation and Borrower in Housing Loan & Overdraft) **Address 1:** H.N 130 Guru Teg Bahadur Colony Patiala 147001, **Address 2:** H.N 11 St no 4 Gurmat Enclave Sular Patiala 147001	**16.07.2021** **Rs.1,27,90,249.45/- as on 31/03/2021 plus further interest w.e.f 01/04/2021 and other charges less recovery if any until payment in full** **22.02.2023** **Physical Possession**	**Rs. 19,00,000/-** **Rs. 1,90,000/-** **Rs. 50,000/-**	**This Property has extension of charge in the credit facility of M/s Kala Shree Creations Through Prop: - Smt Varinderjit Kaur**
2.	**ARMB-PATIALA** **Borrower 1. M/s New Naveen Traders** Through its Partners:- Mr Naveen Goyal S/o Mr. Inder Goyal & Mr Inder Goyal S/o Shanker Lal Gurmandi Patiala, 147001 **2. Mr. Naveen Goyal** S/o Mr. Inder Goyal (Partner, New Naveen Traders) H.N 1068/2 Mohalla Desraj, Near Achar Bazar Patiala, 147001 **3. Mr Inder Goyal & Mr Shanker Lal** (Partner, New Naveen Traders) H.N 1068/2 Mohalla Desraj, Near Achar Bazar Patiala, 147001 **4. Mrs. Kamlesh Rani** W/o Mr. Inder Goyal (Guarantor & Mortgagor) H.N 1068/2 Mohalla Desraj, Near Achar Bazar Patiala, 147001	Equitable Mortgage of Shop no. 4841/2 measuring 40 sq yards(as per sale deed) as per site 38.00 sq yards in the name of Mrs. Kamlesh Rani W/o Mr. Inder Goyal With MC Limits, at Katra Nauhrian Gurmandi District Patiala registered in the office of sub registrar Patiala vide sale deed no 5650 dated 20.10.1994 **Boundary as under:- East:** Mr Mela Ram & Sons Common wall 11'0", **West:** Road 13'0", **North:** Mr Des Raj & Mr Bhushan Kumar common wall 27'9", **South:** Mrs Asha Rani & Ved Prakash Common wall 27'9"	**17.09.2021** **Rs.61,37,622.55/- as on 31/08/2021 plus further interest w.e.f 01/09/2021 and other charges and cost incurred by the undersigned less recovery (if any) until payment in full** **02.04.2022** **Symbolic Possession**	**Rs. 64,60,000/-** **Rs. 6,46,000/-** **Rs. 1,00,000/-**	**That One SA (Securitization Application) 68/2026 titked as "M/S New Naveen Traders & Anr. Vs Punjab National Bank is pending before DRT Chandigarh on 25/11/2026**
3.	**ARMB-PATIALA** **Borrower: 1.M/S Raj Trading Company**, Through its Prop: Smt. Paramjit Kaur alias Parmjeet Kaur, Village Saidkheri, Tehsil Rajpura District Patiala, Pincode-140401, **2. Smt. Paramjit Kaur** alias Paramjit Kaur W/o Sh. Surinder Singh Village Saidkheri, Tehsil Rajpura District Patiala Pin code- 140401, **3. Sh. Dalip Singh** S/o Sh Ranjit Singh (Guarantor) Village Saidkheri Tehsil Rajpura District Patiala Pin Code- 140401, **4. Sh. Surinder Singh** S/o Sh Dalip Singh (Guarantor) Village Saidkheri Tehsil Rajpura District Patiala Pin Code- 140401	EQM of Commercial Property measuring 934 square yards situated at village Saidkheri, Opposite DAV School, Rajpura. Detail as under: 1. Plot measuring 03-6/50 Biswa (156 Sq. Yards) being 156/1000 share of 01 Bigha comprising of Khewat Khatoni no. 1318/805. Khasra No. 1528/383 min (1-0) as per Jamabandi 2007-2008 situated in the revenue estate of Saidkheri, Tehsil Rajpura, Distt Patiala in the name of Surinder Singh S/o Dalip Singh vide Wasika No. 138 dated 12/04/2010. Bounded as: North: Sucha Singh, South: Road 20' width, East: Sucha Singh, West: Road 20' Wide, Area 35'x40, 2. Plot total measuring 03 Bigha 15-28/50 Biswa consisting of (a) (i) 0 Bigha-10-11/50 Biswa i.e., 511/18750 share out of 18 Bigha 15 biswa comprising of Khewat Khatoni no. 281/592 khasra no. 376(6-5), 378(6-5) 381(6-5) And (ii) 0 Bigha 5-17/50 Biswa i.e., 267/1000 share out of 1 Bigha comprising of khewat khatoni no. 281/797, khasra no. 1528/383 min (1-0) As per Jamabandi of the year 1997-1998 situated in the revenue estate of saidkheri, Tehsil Rajpura, Distt Patiala in the name of Sucha Singh and Surinder Singh S/o Dilip Singh vide Wasika no. 6362 dt 11-11-2004 (b) Plot measuring 0Bigha -7-39/50 Biswa consisting of- (i) 0Bigha -5-5 ½ /50 Biswa i.e., 255½/18750 share out of 18 Bigha 15 Biswa comprising of Khewat Khatoni no. 318/641 Khasra no. 376(6-5), 378(6-5) 381(6-5) And (ii) 0Bigha-2-33½/50 Biswa i.e., 133½/1000 share out of 1 Bigha comprising of Khewat Khatoni no. 318/797 Khasra no. 1528/383 min(1-0) As per Jamabandi of the year 2002-2003 situated in the revenue estate of saidkheri, Tehsil Rajpura, Distt Patiala in the name of Sucha Singh and Surinder Singh S/o Dilip Singh vide Wasika no 5311 dt 05.11.2007 Note: Vide Rappat No. 210 dated 02/02/2015 the property measuring 267 Sq. yards is attached by Excise & Taxation Department against Rs. 4,52,506.00. Vide Rappat No. 210 dated 02/02/2015 the property measuring 511 Sq. yards is attached by Excise & Taxation Department against Rs. 4,52,506.00. Vide Rappat No. 418 dated 15.04.2021 property is attached for Rs.2,11,666/- in Civil court Patiala	**30.01.2015** **Rs.97,47,898/- as on 31/12/2014 plus further interest w.e.f 01/01/2015 and other charges less recovery if any until payment in full** **30.06.2015** **Physical Possession**	**Rs. 1,46,30,000/-** **Rs. 14,63,000/-** **Rs. 1,00,000/-**	**Charge of this Immoveable Property is extended to secure the loan of M/s Neelkanth Trading Co., M/s Aashirwad Traders, M/s Global Exports and Term Loan for Generator to Sh Bhupinder Singh**
4.	**ARMB-PATIALA** **Borrower: 1. M/s Amit Kakra** S/o Roshan Lal Kakra (Borrower) **Address:-** H.N 14E Rattan Nagar Patiala 147001, **2. Mr Jagdish Singh** S/o Santokh Singh (Guarantor in Amit Kakra & Sonia) H.N 251 Adarsh Nagar- B Ablowal Patiala 147001, **3. Mrs Sonia** W/o Amit Kakra (Co-borrower) Address:- H.N 14E Rattan Nagar Patiala 147001	Equitable Mortgage of residential house measuring 100 sq yards being 2/29/½ share in total land 1 Bigha 9 Biswa 10 Biswais comprising in Khewat No 511/484, Khatauni No. 1149, Khasra No. 300 min (1-9-10), totalkitta 1 as per jamabandi for the year 2013-2014 situated in Ekta Nagar C (Alipur Arain), Patiala in the name of Mr Amit Kakra S/o Roshan Lal Kakra and Mrs Sonia W/o Amit Kakra vide Sale Deed no 15658 dated 20/02/2020 registered before Sub Registrar Tehsil & District Patiala. **Boundary as under:- North:** Built up House, Side 18', **South:-** Road 20', Side 18', **East:-** Plot Anita Gautam, Side 50', **West:-** Plot Alka Rani Side 50'	**29.10.2022** **Rs.20,85,663.04/- as on 30/09/2022 plus further interest w.e.f 01/10/2022 and other charges and cost incurred by the undersigned less recovery (if any) until payment in full** **04.02.2023** **Symbolic Possession**	**Rs. 17,68,000/-** **Rs. 1,76,800/-** **Rs. 50,000/-**	**Not Known to Secured Creditor**
5.	**ARMB-PATIALA** **Borrower 1. M/s Bansal Rice Mill** Through Partners Sh. Sandeep Kumar and Sh. Amandeep Bansal Jhaloor Road Bhutal Kalan Lehragaga-148031, **2. Sh. Sandeep Kumar** S/o Sh Keda Nath (Partner) # 138/2 Bhuttalian Mohalla Ward no. 5 Lehragaga Dist Sangrur, **3. Sh. Amandeep Bansal** S/o Sh Badri Prasad (Partner) # 258 Jakhal Road Near Bhoja DA Hospital Ward No. 4 Sunam- 148028, **4. Smt Manju Bansal** W/o Sh Amandeep Bansal (Guarantor) # 258 Jakhal Road Near Bhoja DA Hospital Ward No. 4 Sunam- 148028, **5. Sh Badri Prasad** S/o Sh Brij Lal (Guarantor) # 258 Jakhal Road Near Bhoja DA Hospital Ward No. 4 Sunam- 148028, **6. Smt Maya Bansal** W/o Sh Badri Parshad (Guarantor) # 258 Jakhal Road Near Bhoja DA Hospital Ward No. 4 Sunam- 148028, **7. Sh. Pawan Kumar** S/o Sh Jagan Nath (Guarantor) Master Colony Ward no. 5 Lehragaga- 148031, **8. Smt Nirmala Devi** W/o Sh. Kedar Nath (Guarantor) # 138/2 Bhuttalian Mohalla Ward no. 5 Lehragaga Dist Sangrur	Residential Property measuring 120.55 sq yards situated at ward no. 5 Bhutalia Mohalla Lehra Tehsil Lehra District Sangrur belonging to Smt Nirmala Devi W/o Kedarnath Vide transfer deed no 1303 dated 07.12.2015 **Bounded as under:- East:** House of Ishar Dass S/o Ram Kishan Side 70', **West:** House of Krishan lal S/o Sh Hans Raj Side 70', **North:** Shop of Munish Gupta Rohit Gupta Side 15'6", **South:** Street Side 15;6"	**03.06.2021** **Rs.7,57,16,539.40/- as on 31.05.2021 plus further interest w.e.f 01/06/2021 and other charges less recovery if any until payment in full** **15.09.2021** **Symbolic Possession**	**Rs. 45,00,000/-** **Rs. 4,50,000/-** **Rs. 50,000/-**	**Not Known to Secured Creditor**

Terms and conditions: 1. The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions: **02.** The properties are being sold on **"AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS"** and **"WHATEVER THERE IS BASIS" 03.** The particulars of Secured Assets specified in the Schedule herein above have been stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation. **04.** The Sale will be done by the undersigned through e-auction platform provided at the **Website https://BAANKNET.com on 26.11.2026 @ 11:00 AM to 04:00 PM**. For detailed terms and conditions of the sale, **please refer https://BAANKNET.com.** 5.Over and above reserve price, Minimum One Bid Amount is Mandatory. Outstanding Charges/bill for electricity , house tax etc shall be borne by auction purchaser.

STATUTORY SALE NOTICE UNDER RULE 9(1) OF THE SARFAESI ACT, 2002

DATE : 30.10.2026 PLACE : PATIALA **Authorized Officer - Punjab National Bank (Secured Creditor)**

ਸ਼੍ਰੋਮਣੀ ਕਮੇਟੀ ਦੀ ਅੰਤ੍ਰਿੰਗ ਕਮੇਟੀ ਦੀ ਮੀਟਿੰਗ

ਪ੍ਰਧਾਨ ਤੇ ਅਹੁਦੇਦਾਰਾਂ ਦੀ ਚੋਣ ਲਈ ਜਨਰਲ ਇਜਲਾਸ 20 ਨੂੰ

ਪਰਵਿੰਦਰ ਸਿੰਘ ਝੋਟੇ ਦੀ ਤਸਵੀਰ ਕੇਂਦਰੀ ਸਿੱਖ ਅਜਾਇਬ ਘਰ ਵਿਚ ਲਗਾਉਣ ਨੂੰ ਪ੍ਰਵਾਨਗੀ; ਸ਼੍ਰੋਮਣੀ ਕਮੇਟੀ ਮੁਲਾਜ਼ਮਾਂ ਨੂੰ 3 ਫੀਸਦੀ ਡੀ ਏ ਦੇਣ ਦਾ ਫੈਸਲਾ

ਜਗਤਾਰ ਸਿੰਘ ਲਾਂਬਾ
ਅੰਮ੍ਰਿਤਸਰ, 30 ਅਕਤੂਬਰ

ਸ਼੍ਰੋਮਣੀ ਕਮੇਟੀ ਦੇ ਪ੍ਰਧਾਨ ਤੇ ਹੋਰ ਅਹੁਦੇਦਾਰਾਂ ਦੀ ਸਾਲਾਨਾ ਚੋਣ ਵਾਸਤੇ ਸ਼੍ਰੋਮਣੀ ਕਮੇਟੀ ਦਾ ਜਨਰਲ ਇਜਲਾਸ 20 ਨਵੰਬਰ ਨੂੰ ਸੱਦਿਆ ਗਿਆ ਹੈ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਪਰਵਿੰਦਰ ਸਿੰਘ ਝੋਟਾ ਦੀ ਤਸਵੀਰ ਕੇਂਦਰੀ ਸਿੱਖ ਅਜਾਇਬ ਘਰ ਵਿਚ ਲਗਾਉਣ ਨੂੰ ਪ੍ਰਵਾਨਗੀ ਦਿੱਤੀ ਗਈ ਹੈ। ਇਹ ਫੈਸਲੇ ਅੱਜ ਸ਼੍ਰੋਮਣੀ ਕਮੇਟੀ ਦੇ ਪ੍ਰਧਾਨ ਐਡਵੋਕੇਟ ਹਰਜਿੰਦਰ ਸਿੰਘ ਧਾਮੀ ਦੀ ਅਗਵਾਈ ਹੇਠ ਹੋਈ ਅੰਤ੍ਰਿੰਗ ਕਮੇਟੀ ਦੀ ਮੀਟਿੰਗ ਵਿਚ ਕੀਤੇ ਗਏ।

ਮੀਟਿੰਗ ਉਪਰੰਤ ਪ੍ਰਧਾਨ ਨੇ ਦੱਸਿਆ ਕਿ ਕਮੇਟੀ ਦਾ ਇਹ ਜਨਰਲ ਇਜਲਾਸ



ਸ਼੍ਰੋਮਣੀ ਕਮੇਟੀ ਦੀ ਅੰਤ੍ਰਿੰਗ ਕਮੇਟੀ ਮੀਟਿੰਗ ਦੀ ਪ੍ਰਧਾਨਗੀ ਕਰਦੇ ਹੋਏ ਐਡਵੋਕੇਟ ਹਰਜਿੰਦਰ ਸਿੰਘ ਧਾਮੀ।

ਸ਼੍ਰੋਮਣੀ ਕਮੇਟੀ ਦੇ ਮੁੱਖ ਦਫ਼ਤਰ ਸਥਿਤ ਤੇਜਾ ਸਿੰਘ ਸਮੁੰਦਰੀ ਹਾਲ ਵਿਖੇ ਦੁਪਹਿਰ 12 ਵਜੇ ਹੋਵੇਗਾ, ਜਿਸ ਵਿਚ ਪ੍ਰਧਾਨ, ਸੀਨੀਅਰ ਮੀਤ ਪ੍ਰਧਾਨ, ਜੂਨੀਅਰ ਮੀਤ ਪ੍ਰਧਾਨ, ਜਨਰਲ ਸਕੱਤਰ ਤੇ ਅੰਤ੍ਰਿੰਗ ਕਮੇਟੀ ਮੈਂਬਰਾਂ ਦੀ ਚੋਣ ਕੀਤੀ ਜਾਵੇਗੀ।

ਇਸ ਦੇ ਨਾਲ ਹੀ ਅੰਤ੍ਰਿੰਗ ਕਮੇਟੀ ਵੱਲੋਂ ਕਈ ਹੋਰ ਫੈਸਲੇ ਵੀ ਕੀਤੇ ਗਏ। ਪਾਸ ਕੀਤੇ ਮਤੇ ਰਾਹੀਂ ਨਸ਼ਿਆਂ ਵਿਰੁੱਧ ਸੰਘਰਸ਼ ਕਰਨ ਵਾਲੇ ਪਰਵਿੰਦਰ ਸਿੰਘ ਝੋਟਾ ਦੇ ਕਤਲ ਦੀ ਸਖ਼ਤ ਸ਼ਬਦਾਂ ਵਿੱਚ ਨਿੰਦਾ ਕੀਤੀ ਗਈ। ਮਤੇ ਵਿਚ ਕਿਹਾ ਗਿਆ ਕਿ ਪੰਜਾਬ ਵਿੱਚ ਵੱਧ ਰਿਹਾ ਨਸ਼ਿਆਂ ਦਾ ਵਰਤਾਰਾ ਵੱਡੀ ਚਿੰਤਾ ਵਾਲਾ ਹੈ।

ਅੰਤ੍ਰਿੰਗ ਕਮੇਟੀ ਨੇ ਮਾਨਸਾ ਵਿਖੇ ਨਸ਼ਿਆਂ ਵਿਰੁੱਧ ਚੱਲ ਰਹੇ ਸੰਘਰਸ਼ ਦੌਰਾਨ ਧਰਨੇ ਵਿਚ ਸ਼ਾਮਲ ਕਰੀਬ 40 ਨੌਜਵਾਨਾਂ ਵਿਰੁੱਧ ਪੁਲੀਸ ਵੱਲੋਂ ਦਰਜ ਕੇਸ ਤੁਰੰਤ ਰੱਦ ਕਰਨ, ਗ੍ਰਿਫ਼ਤਾਰ ਨੌਜਵਾਨਾਂ ਨੂੰ ਤੁਰੰਤ ਰਿਹਾਅ ਕਰਨ ਦੀ ਮੰਗ ਕੀਤੀ। ਇਸੇ ਤਰ੍ਹਾਂ ਧਰਨੇ ਵਿਚ ਸ਼ਾਮਲ ਹੋਣ ਗਏ ਨੌਜਵਾਨ ਮਨਪ੍ਰੀਤ ਸਿੰਘ ਦੀ ਪੋਸਟਰ ਉਤਾਰਦੇ ਸਮੇਂ ਕਰੰਟ ਲੱਗਣ ਨਾਲ ਹੋਈ ਮੌਤ 'ਤੇ ਦੁੱਖ ਜ਼ਾਹਿਰ ਕਰਦਿਆਂ ਉਸ ਦੇ ਪਰਿਵਾਰ ਨੂੰ ਢਾਈ ਲੱਖ ਰੁਪਏ ਦੀ ਵਿੱਤੀ ਸਹਾਇਤਾ ਦੇਣ ਨੂੰ ਵੀ ਪ੍ਰਵਾਨਗੀ ਦਿੱਤੀ ਗਈ। ਇਕੱਤਰਤਾ 'ਚ ਜੂਨ 1984 ਵਿਚ ਸਮੇਂ ਦੀ ਕਾਂਗਰਸ ਸਰਕਾਰ ਵੱਲੋਂ ਸੱਚਖੰਡ ਹਰਿਮੰਦਰ ਸਾਹਿਬ 'ਤੇ ਕੀਤੇ ਹਮਲੇ ਦੇ ਰੋਸ ਵਜੋਂ ਬਗ਼ਾਵਤ ਕਰਨ ਵਾਲੇ 479 ਸਿੱਖ ਧਰਮੀ ਫ਼ੌਜੀਆਂ ਨੂੰ 50-50 ਹਜ਼ਾਰ ਰੁਪਏ ਦੀ ਸਹਾਇਤਾ ਨੂੰ ਵੀ ਪ੍ਰਵਾਨਗੀ ਦਿੱਤੀ ਗਈ। ਇਕੱਤਰਤਾ ਦੌਰਾਨ ਸ਼੍ਰੋਮਣੀ ਕਮੇਟੀ ਦੇ ਮੁਲਾਜ਼ਮਾਂ ਨੂੰ 3 ਫੀਸਦੀ ਮਹਿੰਗਾਈ ਭੱਤਾ ਦੇਣ ਦਾ ਵੀ ਫੈਸਲਾ ਕੀਤਾ ਗਿਆ। ਮੀਟਿੰਗ ਵਿੱਚ ਸ਼੍ਰੋਮਣੀ ਕਮੇਟੀ ਦੀ ਅੰਤ੍ਰਿੰਗ ਕਮੇਟੀ ਦੇ ਮੈਂਬਰ ਅਤੇ ਅਧਿਕਾਰੀ ਤੇ ਹੋਰ ਸ਼ਾਮਲ ਸਨ।

ਪਰਵਿੰਦਰ ਮਾਮਲਾ: ਮੁੱਖ ਮੰਤਰੀ ਦੀ ਕੋਠੀ ਦਾ ਘਿਰਾਓ 5 ਨੂੰ

ਸੌ ਤੋਂ ਵੱਧ ਜਥੇਬੰਦੀਆਂ ਦੀ ਮੀਟਿੰਗ 'ਚ ਨਸ਼ਿਆਂ ਦੇ ਖ਼ਾਤਮੇ ਅਤੇ ਗ੍ਰਿਫ਼ਤਾਰ ਆਗੂਆਂ ਦੀ ਰਿਹਾਈ ਦੀ ਮੰਗ

ਜੋਗਿੰਦਰ ਸਿੰਘ ਮਾਨ
ਮਾਨਸਾ, 30 ਅਕਤੂਬਰ

ਪਰਵਿੰਦਰ ਸਿੰਘ ਝੋਟੇ ਨੂੰ ਇਨਸਾਫ਼ ਦਿਵਾਉਣ, ਨਸ਼ਿਆਂ ਦੇ ਵੱਧ ਰਹੇ ਰੁਝਾਨ ਨੂੰ ਠੱਲ੍ਹ ਪਾਉਣ, ਗ੍ਰਿਫ਼ਤਾਰ ਆਗੂਆਂ ਦੀ ਰਿਹਾਈ ਅਤੇ ਮੋਰਚੇ ਦੀਆਂ ਸਾਰੀਆਂ ਮੰਗਾਂ ਮੰਨਵਾਉਣ ਲਈ 5 ਨਵੰਬਰ ਨੂੰ ਸੰਗਰੂਰ ਵਿੱਚ ਮੁੱਖ ਮੰਤਰੀ ਭਗਵੰਤ ਮਾਨ ਦੀ ਕੋਠੀ ਦੇ ਘਿਰਾਓ ਦਾ ਐਲਾਨ ਕੀਤਾ ਗਿਆ ਹੈ। ਇਹ ਫ਼ੈਸਲਾ ਅੱਜ ਇੱਥੇ ਐਕਸ਼ਨ ਕਮੇਟੀ ਵੱਲੋਂ ਸੱਦੀ ਮੀਟਿੰਗ ਵਿੱਚ ਲਿਆ ਗਿਆ। ਚਾਰ ਘੰਟੇ ਚੱਲੀ ਮੀਟਿੰਗ ਵਿੱਚ ਸੌ ਤੋਂ ਵੱਧ ਕਿਸਾਨ, ਮਜ਼ਦੂਰ, ਮੁਲਾਜ਼ਮ, ਅਧਿਆਪਕ, ਵਿਦਿਆਰਥੀ ਅਤੇ ਹੋਰ ਜਥੇਬੰਦੀਆਂ ਦੇ ਨੁਮਾਇੰਦੇ ਸ਼ਾਮਲ ਹੋਏ।

ਮੀਟਿੰਗ ਦੌਰਾਨ ਆਗੂਆਂ ਨੇ ਪੰਜਾਬ ਵਿੱਚ ਨਸ਼ਿਆਂ ਦੀ ਮਾਰ 'ਤੇ ਡੂੰਘੀ ਚਿੰਤਾ ਪ੍ਰਗਟ ਕਰਦਿਆਂ ਸਰਕਾਰ ਦੀ ਕਾਰਗੁਜ਼ਾਰੀ 'ਤੇ ਸਵਾਲ ਉਠਾਏ। ਉਨ੍ਹਾਂ ਦੋਸ਼ ਲਾਇਆ ਕਿ ਨਸ਼ਿਆਂ ਕਾਰਨ ਘਰ ਉੱਜੜ ਰਹੇ ਹਨ, ਪਰ ਸਰਕਾਰ ਇਨਸਾਫ਼ ਮੰਗਦੇ ਲੋਕਾਂ ਦੀ ਗੱਲ



ਮੀਟਿੰਗ ਨੂੰ ਸੰਬੋਧਨ ਕਰਦੇ ਹੋਏ ਪਰਵਿੰਦਰ ਸਿੰਘ ਦੇ ਪਿਤਾ ਭੀਮ ਸਿੰਘ ਫ਼ੌਜੀ। -ਫੋਟੋ: ਸੁਰੇਸ਼

ਸੁਣਨ ਦੀ ਥਾਂ ਉਨ੍ਹਾਂ ਖ਼ਿਲਾਫ਼ ਕਾਰਵਾਈਆਂ ਕਰ ਰਹੀ ਹੈ। ਪੰਜਾਬ ਦੀ ਜਵਾਨੀ ਨੂੰ ਨਸ਼ਿਆਂ ਤੋਂ ਬਚਾਉਣ ਲਈ ਸਾਂਝੇ ਸੰਘਰਸ਼ ਦੀ ਲੋੜ ਹੈ।

ਜਥੇਬੰਦੀਆਂ ਦੇ ਨੁਮਾਇੰਦਿਆਂ ਨੇ ਕਥਿਤ ਪੁਲੀਸ ਤਸ਼ੱਦਦ ਅਤੇ ਆਗੂਆਂ ਦੀਆਂ ਗ੍ਰਿਫ਼ਤਾਰੀਆਂ ਦੀ ਸਖ਼ਤ ਨਿਖੇਧੀ ਕਰਦਿਆਂ ਉਨ੍ਹਾਂ ਨੂੰ ਰਿਹਾਅ ਕਰਨ ਅਤੇ ਮੋਰਚੇ ਦੀਆਂ ਸਾਰੀਆਂ ਮੰਗਾਂ ਮੰਨਣ ਦੀ ਗੱਲ ਕੀਤੀ। ਇਸ ਮੌਕੇ ਘਿਰਾਓ ਵਿੱਚ ਵੱਖ-ਵੱਖ ਵਰਗਾਂ ਦੀ ਵਿਆਪਕ ਸ਼ਮੂਲੀਅਤ ਲਈ ਪੰਜਾਬ ਭਰ ਵਿੱਚ ਲਾਮਬੰਦੀ ਕਰਨ ਦਾ ਸੱਦਾ ਦਿੱਤਾ ਗਿਆ।

ਮੀਟਿੰਗ ਨੂੰ ਪਰਵਿੰਦਰ ਸਿੰਘ ਝੋਟੇ ਦੇ ਪਿਤਾ ਭੀਮ ਸਿੰਘ ਫ਼ੌਜੀ, ਕਿਸਾਨ ਮਜ਼ਦੂਰ ਸੰਘਰਸ਼ ਕਮੇਟੀ ਦੇ ਸਰਵਣ ਸਿੰਘ ਪੰਧੇਰ, ਬੀ ਕੇ ਯੂ (ਸਿੱਧੂਪੁਰ) ਦੇ ਬੋਘ ਸਿੰਘ ਮਾਨਸਾ, ਕਾਕਾ ਸਿੰਘ ਕੋਟੜਾ, ਬੀ ਕੇ ਯੂ (ਕ੍ਰਾਂਤੀਕਾਰੀ) ਦੇ ਦਰਸ਼ਨ ਪਾਲ, ਆਲ ਇੰਡੀਆ ਕਿਸਾਨ ਮਹਾਂ ਸਭਾ ਦੇ ਗੁਰਜੰਟ ਸਿੰਘ, ਬੀ ਕੇ ਯੂ (ਲੱਖੋਵਾਲ) ਦੇ ਨਿਰਮਲ ਸਿੰਘ ਝੰਡੂਕੇ, ਕਿਰਤੀ ਕਿਸਾਨ ਯੂਨੀਅਨ ਦੇ ਨਿਰਭੈ ਸਿੰਘ ਢੁੱਡੀਕੇ, ਬੀ ਕੇ ਯੂ (ਡਕੌਂਦਾ) ਧਨੇਰ ਦੇ ਕੁਲਵੰਤ ਸਿੰਘ ਕਿਸ਼ਨਗੜ੍ਹ, ਭਗਵੰਤ ਸਿੰਘ ਸਮਾਓ, ਪੈਨਸ਼ਨਰਜ਼ ਐਸੋਸੀਏਸ਼ਨ ਪੰਜਾਬ ਦੇ ਸਿਕੰਦਰ ਸਿੰਘ ਘਰਾਗਣਾਂ, ਬੀ ਕੇ ਯੂ (ਆਜ਼ਾਦ) ਦੇ ਅਮਰਜੀਤ ਰੜਾ, ਬੀ ਕੇ ਯੂ (ਚੜੂਨੀ) ਦੇ ਅਮਰਿੰਦਰ ਸਿੰਘ, ਨੌਜਵਾਨ ਭਾਰਤ ਸਭਾ ਦੇ ਕਰਮਜੀਤ ਮਾਣੂੰਕੇ, ਆਲ ਇੰਡੀਆ ਯੂਥ ਫੈਡਰੇਸ਼ਨ ਦੇ ਚਰਨਜੀਤ ਸਿੰਘ, ਵਪਾਰ ਮੰਡਲ ਮਾਨਸਾ ਦੇ ਮੁਨੀਸ਼ ਕੁਮਾਰ ਬੱਬੀ, ਸੀਟੂ ਦੇ ਤਰਸੇਮ ਸਿੰਘ ਜੋਧਾਂ ਤੇ ਕੁਲਵਿੰਦਰ ਸਿੰਘ ਉੱਡਤ, ਕਿਸਾਨ ਮਜ਼ਦੂਰ ਹਿੱਤਕਾਰੀ ਸਭਾ ਪੰਜਾਬ ਦੀ ਜਸਵੀਰ ਕੌਰ, ਆਈ ਡੀ ਪੀ ਦੇ ਕਰਨੈਲ ਸਿੰਘ, ਸੀ ਪੀ ਆਈ ਦੇ ਕ੍ਰਿਸ਼ਨ ਚੌਹਾਨ, ਮੈਡੀਕਲ ਪ੍ਰੈਕਟੀਸ਼ਨਰਜ਼ ਦੇ ਸੂਬਾ ਪ੍ਰਧਾਨ ਧੰਨਾ ਮੱਲ ਗੋਇਲ ਤੇ ਹੋਰਾਂ ਨੇ ਵੀ ਸੰਬੋਧਨ ਕੀਤਾ।

ਪਟਾਕਾ ਗੁਦਾਮ 'ਚ ਅੱਗ ਲੱਗਣ ਕਾਰਨ 'ਆਪ' ਆਗੂ ਦੇ ਭਰਾ ਦੀ ਮੌਤ



ਮ੍ਰਿਤਕ ਦਾ ਪਰਿਵਾਰ ਵਿਰਲਾਪ ਕਰਦਾ ਹੋਇਆ। -ਫੋਟੋ: ਹਿਮਾਂਸ਼ੂ

ਗਗਨਦੀਪ ਅਰੋੜਾ
ਲੁਧਿਆਣਾ, 30 ਅਕਤੂਬਰ

ਲੁਧਿਆਣਾ ਦੇ ਸਭ ਤੋਂ ਵੱਧ ਭੀੜ-ਭੜੱਕੇ ਵਾਲੇ ਇਲਾਕਿਆਂ ਵਿੱਚ ਸ਼ਾਮਲ ਫੀਲਡਗੰਜ ਵਿੱਚ ਅੱਜ ਬਾਅਦ ਦੁਪਹਿਰ 'ਆਪ' ਆਗੂ ਗੋਲਡੀ ਸੱਭਰਵਾਲ ਦੇ ਘਰ ਦੇ ਨਾਲ ਉਨ੍ਹਾਂ ਦੇ ਪੁੱਤਰ ਦੀ ਦੁਕਾਨ ਦੀ ਉਪਰਲੀ ਮੰਜ਼ਿਲ 'ਤੇ ਪਟਾਕਿਆਂ ਦੇ ਗੁਦਾਮ ਵਿੱਚ ਭਿਆਨਕ ਅੱਗ ਲੱਗ ਗਈ। ਆਸ-ਪਾਸ ਦੇ ਦੁਕਾਨਦਾਰਾਂ ਨੇ ਤੁਰੰਤ ਸ਼ਟਰ ਸੁੱਟ ਕੇ ਬਚਾਅ ਕਾਰਜ ਆਰੰਭੇ। ਇਸ ਕਾਰਨ ਕੰਧ ਡਿੱਗਣ ਕਾਰਨ ਮਲਬੇ ਹੇਠਾਂ ਦੱਬ ਕੇ 'ਆਪ' ਆਗੂ ਦੇ ਚਾਚੇ ਦੇ ਬੇਟੇ ਸਾਹਿਲ ਸੱਭਰਵਾਲ ਦੀ ਦਰਦਨਾਕ ਮੌਤ ਹੋ ਗਈ।

ਫਾਇਰ ਬ੍ਰਿਗੇਡ ਦੀਆਂ ਸੱਤ ਗੱਡੀਆਂ ਮੌਕੇ 'ਤੇ ਪੁੱਜੀਆਂ, ਜਿਨ੍ਹਾਂ ਕਰੀਬ ਦੋ ਤੋਂ ਢਾਈ ਘੰਟਿਆਂ ਦੀ ਭਾਰੀ ਮੁਸ਼ੱਕਤ ਮਗਰੋਂ ਅੱਗ 'ਤੇ ਕਾਬੂ ਪਾਇਆ। ਅੱਗ ਲੱਗਣ ਦੇ ਸਹੀ ਕਾਰਨਾਂ ਦਾ ਹਾਲੇ ਪਤਾ ਨਹੀਂ ਲੱਗ ਸਕਿਆ। 'ਆਪ' ਵਿਧਾਇਕ ਅਸ਼ੋਕ ਪਰਾਸ਼ਰ ਪੱਪੀ ਵੀ ਮੌਕੇ 'ਤੇ ਪਹੁੰਚੇ। 'ਆਪ' ਆਗੂ ਗੋਲਡੀ ਸੱਭਰਵਾਲ ਦਾ ਕੂਚਾ ਨੰਬਰ 10 ਵਿੱਚ ਘਰ ਹੈ ਅਤੇ ਬਾਹਰ ਚੌਕ ਵਿੱਚ ਉਨ੍ਹਾਂ ਦੇ ਪੁੱਤਰ ਪੁਲਕਿਤ ਦੇ ਨਾਂ 'ਤੇ ਰੈਡੀਮੇਡ ਕੱਪੜਿਆਂ ਦੀ ਦੁਕਾਨ ਹੈ। ਦੁਕਾਨ ਦੀ ਦੂਜੀ ਮੰਜ਼ਿਲ 'ਤੇ ਸਥਿਤ ਕਮਰੇ ਅਤੇ ਰਸੋਈ ਅੰਦਰ ਪਟਾਕੇ ਸਨ। ਸਾਹਿਲ ਸੱਭਰਵਾਲ ਕਿਸੇ ਗਾਹਕ ਨੂੰ ਪਟਾਕੇ ਦਿਖਾਉਣ ਗਿਆ ਸੀ। ਗਾਹਕ ਦੇ ਬਾਹਰ ਆਉਣ ਮਗਰੋਂ ਸਾਹਿਲ ਅੰਦਰ ਕੰਮ ਕਰਨ ਲੱਗਾ ਤਾਂ ਅੱਗ ਭੜਕ ਗਈ। ਅੱਗ ਬੁਝਾਉਣ ਉਪਰੰਤ ਜਦੋਂ ਮਲਬਾ ਹਟਾਇਆ ਗਿਆ ਤਾਂ ਸਾਹਿਲ ਦੀ ਲਾਸ਼ ਕੰਧ ਹੇਠੋਂ ਬਰਾਮਦ ਹੋਈ।ਪੁਲੀਸ ਕਈ ਪੱਖਾਂ ਦੀ ਜਾਂਚ ਕਰ ਰਹੀ ਹੈ।

ਰਿਹਾਇਸ਼ੀ ਇਲਾਕੇ 'ਚ ਦੁਕਾਨ ਦੀ ਉਪਰਲੀ ਮੰਜ਼ਿਲ 'ਤੇ ਬਣਾਇਆ ਹੋਇਆ ਸੀ ਗੁਦਾਮ

ਮੇਲਾ ਗ਼ਦਰੀ ਬਾਬਿਆਂ ਦਾ ਸ਼ੁਰੂ

ਪਹਿਲੀ ਨਵੰਬਰ ਦਿਨ-ਰਾਤ ਚੱਲੇਗਾ ਮੇਲਾ

ਹਤਿੰਦਰ ਮਹਿਤਾ
ਜਲੰਧਰ, 30 ਅਕਤੂਬਰ

ਸ਼ਮ੍ਹਾਂ ਰੌਸ਼ਨ ਕਰਕੇ ਚਿੱਤਰਕਲਾ, ਫੋਟੋ ਕਲਾ, ਪੁਸਤਕ ਪ੍ਰਦਰਸ਼ਨੀ ਦਾ ਉਦਘਾਟਨ ਕਰਦੇ ਹੋਏ ਅਤੇ ਵਿਛੜੇ ਸਾਥੀਆਂ ਨੂੰ ਸ਼ਹੀਦ ਜੈਮਲ ਪੱਡਾ ਦੇ ਬੋਲਾਂ ਨਾਲ ਸਿਜਦਾ ਕਰਦੇ ਹੋਏ ਅੱਜ ਮੇਲਾ ਗ਼ਦਰੀ ਬਾਬਿਆਂ ਦਾ ਸ਼ੁਰੂ ਹੋ ਗਿਆ। ਪ੍ਰਬੰਧਕਾਂ ਨੇ ਦੱਸਿਆ ਕਿ ਪਹਿਲੀ ਨਵੰਬਰ ਸਾਰਾ ਦਿਨ ਤੇ ਸਾਰੀ ਰਾਤ ਚੱਲਣ ਵਾਲਾ 'ਮੇਲਾ ਗ਼ਦਰੀ ਬਾਬਿਆਂ ਦਾ' ਮੁਲਕ ਦੇ ਭਖ਼ਦੇ ਸੁਆਲਾਂ ਨੂੰ ਵਿਚਾਰ-ਚਰਚਾ ਅਤੇ ਕਲਾ ਕਿਰਤਾਂ ਦੇ ਮਾਧਿਅਮ ਰਾਹੀਂ ਮੁਖ਼ਾਤਬ ਹੋਏਗਾ। ਅੱਜ ਪਹਿਲੇ ਦਿਨ ਪੈਨਲ ਵਿਚਾਰ-ਚਰਚਾ ਹੋਈ, ਜਿਸ ਵਿੱਚ ਸ਼ਵਿੰਦਰ, ਰਾਜਿੰਦਰ ਭਦੌੜ, ਡਾ. ਲਖਵਿੰਦਰ ਜੌਹਲ, ਰਵਿੰਦਰ ਕੌਰ ਜਨ ਚੇਤਨਾ ਨੇ ਭਾਗ ਲਿਆ, ਜਿਸ ਦਾ ਸੰਚਾਲਨ ਕਮੇਟੀ ਮੈਂਬਰ ਹਰਵਿੰਦਰ ਭੰਡਾਲ ਨੇ ਕੀਤਾ। 31 ਅਕਤੂਬਰ ਕੁਇਜ਼, ਪੇਂਟਿੰਗ ਮੁਕਾਬਲਾ, ਤਰਕਸ਼ੀਲ ਕਲਾ ਵੰਨਗੀਆਂ ਤੋਂ ਇਲਾਵਾ ਪ੍ਰਜੌਏ ਗੁਹਾ ਠਾਕੁਰਤਾ ਵਿਚਾਰ-ਚਰਚਾਂ ਦੇ ਮੁੱਖ ਬੁਲਾਰੇ ਹੋਣਗੇ। ਸ਼ਾਮ 4 ਵਜੇ ਪੁਸਤਕ ਲੋਕ ਅਰਪਣ, ਕਵੀ ਦਰਬਾਰ ਤੇ ਪੀਪਲਜ਼ ਵਾਇਸ ਵੱਲੋਂ ਫ਼ਿਲਮ ਸ਼ੋਅ 'ਚੜ੍ਹਦੀ ਕਲਾ' (ਨਿਰਦੇਸ਼ਕ ਨਕੁਲ ਸਾਹਨੀ) ਹੋਏਗਾ। ਪਹਿਲੀ ਨਵੰਬਰ ਨੂੰ



ਮੇਲੇ 'ਚ ਕਿਤਾਬਾਂ ਖਰੀਦਦੇ ਲੋਕ।

ਸਵੇਰੇ ਕਮੇਟੀ ਮੈਂਬਰ ਦਰਸ਼ਨ ਖਟਕੜ ਵੱਲੋਂ ਝੰਡਾ ਲਹਿਰਾਉਣ ਅਤੇ ਸੰਬੋਧਨ ਕਰਨ ਉਪਰੰਤ ਅਮੋਲਕ ਸਿੰਘ ਦੀ ਰਚਨਾ ਅਤੇ ਹਰਕੇਸ਼ ਚੌਧਰੀ ਦੀ ਨਿਰਦੇਸ਼ਨਾ 'ਚ ਸੰਗੀਤ ਨਾਟ ਓਪਰਾ: ਝੰਡੇ ਦਾ ਗੀਤ 'ਬਦਲ ਦਿਓ ਸਮਾਜ' 100 ਕਲਾਕਾਰਾਂ ਵੱਲੋਂ ਪੇਸ਼ ਕੀਤਾ ਜਾਵੇਗਾ। ਇਸ ਉਪਰੰਤ ਬੱਬਰ ਅਕਾਲੀ ਲਹਿਰ ਦਾ ਪ੍ਰਸੰਗ: ਹੱਲੇ ਦਾ ਦੀਵਾਨ ਭੈਣੀ ਸਾਹਿਬ ਤੋਂ ਜੱਥੇਦਾਰ ਗੁਰਲਾਲ ਸਿੰਘ ਅਤੇ ਸਾਥੀ ਪੇਸ਼ ਕਰਨਗੇ। ਮੇਲੇ 'ਚ ਡਾ. ਨਵਸ਼ਰਨ ਮੁਲਕ ਨੂੰ ਦਰਪੇਸ਼ ਤਿੱਖੀਆਂ ਵੰਗਾਰਾਂ ਬਾਰੇ ਸਾਡੇ ਸਰੋਕਾਰਾਂ ਬਾਰੇ ਵਿਚਾਰ ਸਾਂਝੇ ਕਰਨਗੇ। ਕਮੇਟੀ ਦੇ ਪ੍ਰਧਾਨ ਕੁਲਵੰਤ ਸਿੰਘ ਸੰਧੂ, ਜਨਰਲ ਸਕੱਤਰ ਗੁਰਮੀਤ ਸਿੰਘ, ਸਭਿਆਚਾਰਕ ਵਿੰਗ ਦੇ ਕਨਵੀਨਰ ਅਮੋਲਕ ਸਿੰਘ, ਮੀਤ ਪ੍ਰਧਾਨ ਡਾ. ਪਰਮਿੰਦਰ, ਸਹਾਇਕ ਸਕੱਤਰ ਪ੍ਰੋ. ਗੋਪਾਲ ਬੁੱਟਰ ਅਤੇ ਵਿੱਤ ਸਕੱਤਰ ਸੀਤਲ ਸਿੰਘ ਸੰਘਾ ਨੇ ਮੇਲੇ ਦੇ ਉਦਘਾਟਨੀ ਸਮਾਗਮ 'ਚ ਵਿਚਾਰ ਸਾਂਝੇ ਕੀਤੇ।

ਨੌਜਵਾਨਾਂ ਨੂੰ ਖਿੱਚਣ ਲਈ ਕੁਇਜ਼ ਕਰਾਏਗੀ 'ਆਪ' ਸਰਕਾਰ

ਟ੍ਰਿਬਿਊਨ ਨਿਊਜ਼ ਸਰਵਿਸ
ਚੰਡੀਗੜ੍ਹ, 30 ਅਕਤੂਬਰ

ਪੰਜਾਬ ਸਰਕਾਰ ਵੱਲੋਂ ਹੁਣ 'ਪੰਜਾਬ ਦਾ ਕਰੋੜਪਤੀ' ਬੈਨਰ ਹੇਠ ਨੌਜਵਾਨਾਂ ਲਈ ਕੁਇਜ਼ ਕਰਵਾਇਆ ਜਾਵੇਗਾ, ਜਿਸ 'ਚ ਜੈੱਨ-ਜ਼ੀ ਦੀ ਹਿੱਸੇਦਾਰੀ ਉਤੇ ਧਿਆਨ ਕੇਂਦਰਤ ਕੀਤਾ ਗਿਆ ਹੈ। 'ਆਪ' ਸਰਕਾਰ ਨੇ ਵਿਧਾਨ ਸਭਾ ਚੋਣਾਂ ਤੋਂ ਐਨ ਪਹਿਲਾਂ 'ਕੌਣ ਬਣੇਗਾ ਕਰੋੜਪਤੀ' ਦੀ ਤਰਜ 'ਤੇ ਇਹ ਪ੍ਰੋਗਰਾਮ ਸ਼ੁਰੂ ਕਰਨਾ ਹੈ। ਦੋ ਗਰੁੱਪਾਂ ਦੇ ਵੱਖੋ-ਵੱਖਰੇ ਮੁਕਾਬਲੇ ਹੋਣਗੇ ਜਿਸ ਤਹਿਤ ਸਕੂਲ ਗਰੁੱਪ 'ਚ 15 ਤੋਂ 18 ਸਾਲ ਦੇ ਹਿੱਸੇਦਾਰ ਸ਼ਾਮਲ ਹੋਣਗੇ ਜਦਕਿ ਯੂਥ ਗਰੁੱਪ 'ਚ 18 ਤੋਂ 30 ਸਾਲ ਤੱਕ ਦੇ ਨੌਜਵਾਨ ਸ਼ਾਮਲ ਹੋਣਗੇ। ਸਰਕਾਰ ਕਰੀਬ 3 ਤੋਂ ਪੰਜ ਕਰੋੜ ਰੁਪਏ ਇਸ ਮੁਕਾਬਲੇ 'ਤੇ ਖ਼ਰਚ ਕਰੇਗੀ। ਸਿੱਖਿਆ ਮੰਤਰੀ ਹਰਜੋਤ ਬੈਂਸ ਦਾ ਕਹਿਣਾ ਸੀ ਕਿ ਇਸ ਮੁਕਾਬਲੇ ਦਾ ਮੁੱਖ ਮਕਸਦ ਨਵੀਂ ਪੀੜ੍ਹੀ ਨੂੰ ਇਤਿਹਾਸ ਅਤੇ ਸੱਭਿਆਚਾਰ ਬਾਰੇ ਜਾਗਰੂਕ ਕਰਨਾ ਹੈ।

ਸੱਥਰਾਂ ਦਾ ਸੰਤਾਪ: ਪੰਜਾਬ ਕਦੋਂ ਤੱਕ ਕਰੇਗਾ ਖ਼ਾਮੋਸ਼ ਮਾਤਮ

ਅਕਤੂਬਰ 'ਚ ਚਾਰ ਪਰਿਵਾਰਾਂ ਦੇ ਇਕਲੌਤੇ ਜੀਅ ਜਹਾਨੋਂ ਗਏ

ਚਰਨਜੀਤ ਭੁੱਲਰ
ਚੰਡੀਗੜ੍ਹ, 30 ਅਕਤੂਬਰ

ਅਕਤੂਬਰ ਦਾ ਮਹੀਨਾ ਕਿੰਨੇ ਹੀ ਪਰਿਵਾਰਾਂ ਦੇ ਘਰਾਂ 'ਚ ਸੱਥਰ ਵਿਛਾ ਗਿਆ। ਇਨ੍ਹਾਂ ਪਰਿਵਾਰਾਂ ਦੇ ਇਕਲੌਤੇ ਜੀਅ ਜਹਾਨੋਂ ਚਲੇ ਗਏ ਹਨ। ਪੰਜਾਬ 'ਚ ਕਿੰਨੀਆਂ ਅਭਾਗਣਾਂ ਨੇ ਜਿਨ੍ਹਾਂ ਦੇ ਸਿਰਾਂ ਦੇ ਸਾਈ ਜੋਬਨ ਰੁੱਤੇ ਤੁਰ ਗਏ। ਦਲਜੀਤ ਸਿੰਘ ਦੀ ਜ਼ਿੰਦਗੀ ਵੀ ਨਸ਼ੇ ਦੀ ਭੇਟ ਚੜ੍ਹ ਗਈ। ਉਹ ਘਰੋਂ ਮੋਟਰਸਾਈਕਲ 'ਤੇ ਗਿਆ ਅਤੇ ਕਰੀਬ ਪੌਣੇ ਬਾਰਾਂ ਵਜੇ ਉਸ ਦੀ ਮੌਤ ਦਾ ਸੁਨੇਹਾ ਆ ਗਿਆ ਸੀ। ਪੁਲੀਸ ਦਾਅਵਾ ਕਰਦੀ ਹੈ ਕਿ ਉਸ ਦਾ ਕਤਲ ਕੀਤਾ ਗਿਆ ਹੈ ਅਤੇ ਮੁਲਜ਼ਮ ਫੜ ਲਏ ਹਨ, ਜਦੋਂ ਮਾਪੇ ਦਲਜੀਤ ਦੀ ਦੇਹ ਤਾਬੂਤ 'ਚ ਲੈ ਕੇ ਮਾਨਸਾ ਮੋਰਚੇ ਲਈ ਰਵਾਨਾ ਹੋਏ ਸਨ ਤਾਂ ਪੁਲੀਸ ਨੇ ਤਾਬੂਤ ਹੀ ਝਪਟ ਲਿਆ। ਆਖ਼ਰੀ ਵਿਦਾਇਗੀ ਦਾ ਸਨਮਾਨ ਵੀ ਦਲਜੀਤ ਤੋਂ ਖੋਹ ਲਿਆ ਗਿਆ। 35 ਵਰ੍ਹਿਆਂ ਦਾ ਦਲਜੀਤ ਸਿੰਘ ਮਾਪਿਆਂ ਦਾ ਇਕਲੌਤਾ ਸੀ। ਉਸ ਦਾ ਪਿਤਾ ਜਰਨੈਲ ਸਿੰਘ ਪਸ਼ੂ ਪਾਲਣ ਮਹਿਕਮੇ ਦਾ ਸੇਵਾਮੁਕਤ ਕਰਮਚਾਰੀ ਹੈ। ਛੋਟੀ ਕਿਸਾਨੀ ਨਾਲ ਸਬੰਧਤ ਇਸ ਪਰਿਵਾਰ ਦੀ ਕਰਜ਼ੇ 'ਚ ਜ਼ਮੀਨ ਚਲੀ ਗਈ ਅਤੇ 12 ਜਮਾਤਾਂ ਪਾਸ ਕਰਨ ਮਗਰੋਂ ਦਲਜੀਤ ਸਿੰਘ ਰੁਜ਼ਗਾਰ ਵਿਹੂਣਾ ਸੀ। ਉਸ ਦਾ ਪਿਤਾ ਅਤੇ ਮਾਂ ਸ਼ਿੰਦਰ ਕੌਰ ਦੋਵੇਂ ਅੰਮ੍ਰਿਤਧਾਰੀ ਹਨ। ਦਲਜੀਤ ਆਪਣੇ ਪਿੱਛੇ 14 ਸਾਲ ਦਾ ਲੜਕਾ ਅਤੇ ਛੇ ਸਾਲ ਦੀ ਬੱਚੀ ਛੱਡ ਗਿਆ। ਪੰਜਾਬ ਦੇ ਕਿੰਨੇ ਹੀ ਪਰਿਵਾਰ ਉਹ ਦਿਨ ਉਡੀਕ ਰਹੇ ਹਨ, ਜਦੋਂ ਇਨਸਾਨ ਨੂੰ ਜਿਉਂਦੇ ਜੀਅ ਇਲਾਜ ਅਤੇ ਮਰਨ ਤੋਂ ਬਾਅਦ ਇੱਜ਼ਤ ਮਿਲੇ। ਕੁੱਝ ਦਿਨ ਪਹਿਲਾਂ ਮਾਨਸਾ ਦੇ ਭੀਮ ਸਿੰਘ ਦੇ ਚਾਵਾਂ ਨੂੰ ਵੀ ਅਚਿੰਤੇ ਬਾਜ ਪੈ ਗਏ ਜਦੋਂ ਪਰਵਿੰਦਰ ਸਿੰਘ ਝੋਟੇ ਦੀ ਜਾਨ ਲੈ ਲਈ ਗਈ। ਪਰਵਿੰਦਰ ਦੀ ਮ੍ਰਿਤਕ ਦੇਹ 13 ਅਕਤੂਬਰ ਤੋਂ ਮੁਰਦਾਘਰ 'ਚ ਪਈ ਹੈ। ਪਰਵਿੰਦਰ ਨਸ਼ਾ ਤਸਕਰੀ ਖ਼ਿਲਾਫ਼ ਲੜਦਾ-ਲੜਦਾ ਆਪਣੀ ਜਾਨ ਗੁਆ ਬੈਠਾ। ਪਰਵਿੰਦਰ ਮਾਪਿਆਂ ਦਾ ਇਕਲੌਤਾ ਪੁੱਤ ਸੀ। ਐਕਸ਼ਨ ਕਮੇਟੀ ਨਿਆਂ ਲਈ ਮਾਨਸਾ 'ਚ ਮੋਰਚਾ ਲਾ ਕੇ ਬੈਠੀ ਹੈ।

ਮੰਡੀ ਲਾਧੂਕਾ ਦੇ ਬਹਿਕ ਖਾਸ ਦੇ ਸੰਦੀਪ ਸਿੰਘ ਦੀ ਮੌਤ ਦਾ ਕਾਰਨ ਵੀ ਨਸ਼ੇ ਹਨ। ਉਹ ਤਿੰਨ ਭੈਣਾਂ ਦਾ ਇਕਲੌਤਾ ਭਰਾ ਸੀ। ਇਸੇ ਮਹੀਨੇ 'ਚ ਫ਼ਾਜ਼ਿਲਕਾ ਜ਼ਿਲ੍ਹੇ ਦੇ ਪਿੰਡ ਘੱਟੀਆਂਵਾਲੀ ਜੱਟਾਂ ਦੇ 17 ਸਾਲ ਦੇ ਨੌਜਵਾਨ ਅਭਿਜੋਤ ਸਿੰਘ ਦੀ ਜਾਨ ਵੀ ਨਸ਼ਿਆਂ ਨੇ ਲੈ ਲਈ। ਉਹ ਦੋ ਦਿਨ ਪਹਿਲਾਂ ਹੀ ਨਸ਼ਾ ਛੁਡਾਊ ਕੇਂਦਰ 'ਚੋਂ ਵਾਪਸ ਆਇਆ ਸੀ। ਉਸ ਦੇ ਪਿਤਾ ਹਰਜਿੰਦਰ ਸਿੰਘ ਦੀ ਵੀ 14 ਮਹੀਨੇ ਪਹਿਲਾਂ ਨਸ਼ੇ ਕਾਰਨ ਮੌਤ ਹੋ ਗਈ ਸੀ। ਪਰਿਵਾਰ 'ਚ ਪਿੱਛੇ ਹੁਣ ਮਾਂ ਤੇ ਦਾਦੀ ਰਹਿ ਗਈਆਂ ਹਨ।

Government of Punjab
ਨਗਰ ਨਿਗਮ ਬਰਨਾਲਾ
ਟੈਂਡਰ ਨੋਟਿਸ ਨੰ.: ਈ-ਟੈਂਡਰ/ਨਗਰ ਨਿਗਮ ਬਰਨਾਲਾ/2026-27/11

ਸਥਾਨਕ ਸਰਕਾਰ (ਨਗਰ ਨਿਗਮ ਬਰਨਾਲਾ) ਦੇ ਵਿਭਾਗ ਵੱਲੋਂ ਕਾਰਪੋਰੇਸ਼ਨ ਫੰਡ/ਐਮ.ਡੀ.ਐਫ. ਸਕੀਮ/ਟਾਈਡ-ਅਨਟਾਈਡ ਫੰਡਾਂ ਅਧੀਨ ਵਿਕਾਸ ਦੇ ਵੱਖ-ਵੱਖ ਕੰਮਾਂ ਲਈ ਆਨਲਾਈਨ ਬੋਲੀਆਂ ਦਾ ਸੱਦਾ ਦਿੱਤਾ ਜਾਂਦਾ ਹੈ:-

ਬੰਦ ਹੋਣ ਦੀ ਮਿਤੀ ਤੇ ਸਮਾਂ : ਮਿਤੀ 12.11.2026, ਸਮਾਂ ਦੁਪਹਿਰ 12.00 ਵਜੇ ਤੱਕ ਵਿਸਤ੍ਰਿਤ
ਜਾਣਕਾਰੀ ਲਈ ਲਾਗਇਨ ਕਰੋ : http://www.eproc.punjab.gov.in
ਨੋਟ:- ਟੈਂਡਰ ਨੋਟਿਸ ਸਬੰਧੀ ਕੋਈ ਸੋਧ ਸਿਰਫ਼ ਉਪਰੋਕਤ ਵੈੱਬਸਾਈਟ 'ਤੇ ਦਿੱਤੀ ਜਾਵੇਗੀ।

ਸਹੀ/- ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ,
ਨਗਰ ਨਿਗਮ ਬਰਨਾਲਾ।
DPR/Pb/4022/12/2026-27/16667

ਜਾਇਦਾਦਾਂ ਦੀ ਈ-ਨਿਲਾਮੀ ਲਈ ਵਿਕਰੀ ਨੋਟਿਸ

(ਦੀਵਾਲੀਆਪਨ ਅਤੇ ਦੀਵਾਲੀਆਪਨ ਕੋਡ, 2016 ਦੇ ਤਹਿਤ IBBI (ਤਰਲੀਕਰਨ ਪ੍ਰਕਿਰਿਆ) ਦੇ ਨਾਲ ਪੜ੍ਹੋ)
(ਨਿਯਮ, 2016)
ਵਸਤੂ ਸੂਚੀ ਦੀ ਵਿਕਰੀ - ਲਾਟ ਨੰਬਰ 1 ਅਤੇ 4

ਇਸ ਦੁਆਰਾ ਸੂਚਨਾ ਦਿੱਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਮੈਸਰਜ਼ ਹੀਰੋ ਇਲੈਕਟ੍ਰਿਕ ਵਹੀਕਲਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ("ਕਾਰਪੋਰੇਟ ਦੇਣਦਾਰ" ਜਾਂ "ਸੀਡੀ") ਇੱਕ ਕੰਪਨੀ ਜੋ ਦੀਵਾਲੀਆਪਨ ਅਤੇ ਦੀਵਾਲੀਆਪਨ ਕੋਡ 2016 ("ਆਈਬੀਸੀ") ਦੇ ਤਹਿਤ ਲਿਕਵੀਡੇਸ਼ਨ ਅਧੀਨ ਹੈ, ਦੀ ਵਿਕਰੀ ਲਈ ਈ-ਨਿਲਾਮੀ ਰਾਹੀਂ "ਜਿਵੇਂ ਹੈ ਜੋ ਹੈ ਆਧਾਰ 'ਤੇ", "ਜੋ ਵੀ ਹੈ ਉੱਥੇ ਆਧਾਰ ਹੈ" ਅਤੇ "ਕੋਈ ਸਹਾਰਾ ਨਹੀਂ ਆਧਾਰ" 'ਤੇ ਨਿਯਮ 32 ਅਤੇ ਨਿਯਮ 33 ਦੇ ਅਨੁਸਾਰ ਜੋ ਕਿ ਆਈਬੀਬੀਆਈ (ਲਿਕਵੀਡੇਸ਼ਨ ਪ੍ਰਕਿਰਿਆ) ਨਿਯਮ, 2016 ਦੇ ਅਨੁਸੂਚੀ ਦੇ ਨਾਲ ਪੜ੍ਹੇ ਜਾਂਦੇ ਹਨ, ਦੇ ਤਹਿਤ ਕੀਤੀ ਜਾਵੇਗੀ।

ਜਾਇਦਾਦ ਦੇ ਵੇਰਵੇ (ਲਾਟ)

ਲਾਟ ਨੰ.	ਲਾਟ ਨੰ. 1 (ਮੁੜ-ਨਿਲਾਮੀ)	ਲਾਟ ਨੰ. 4
ਸੰਪਤੀ ਦਾ ਵੇਰਵਾ	ਓਐਨਐਨ ਵੇਅਰਹਾਊਸ ਵਿਖੇ ਵਸਤੂ ਸੂਚੀ (ਹੀਰਨ)	ਫੈਕਟਰੀ ਪਲਾਂਟ (ਮੰਗਲੀ), ਆਦਿਨਾਥ ਟੈਕਸਟਾਈਲ ਵੇਅਰਹਾਊਸ (ਭੋਲਾਪੁਰ) ਅਤੇ ਜਾਗਰਣ ਪ੍ਰਕਾਸ਼ਨ ਵੇਅਰਹਾਊਸ (ਫੋਕਲ ਪੁਆਇੰਟ) ਵਿਖੇ ਵਸਤੂਆਂ
ਟਿਕਾਣਾ/ਪਤਾ	ਓ.ਐਨ.ਐਨ. ਵੇਅਰਹਾਊਸ ਪਿੰਡ ਹੀਰਨ ਚੰਡੀਗੜ੍ਹ ਰੋਡ ਲੁਧਿਆਣਾ	(i) ਫੇਜ਼-8, ਰੋਡ ਪੁਆਇੰਟ ਮੰਗਲੀ, ਲੁਧਿਆਣਾ, ਪੰਜਾਬ-141010 ਵਿਖੇ ਸਥਿਤ ਫੈਕਟਰੀ ਪਲਾਂਟ, (ii) ਆਦਿਨਾਥ ਟੈਕਸਟਾਈਲ ਲਿਮਟਿਡ- ਪਿੰਡ ਭੋਲਾਪੁਰ, ਪੀ.ਓ. ਸਾਹਬਾਣਾ, ਚੰਡੀਗੜ੍ਹ ਰੋਡ, ਲੁਧਿਆਣਾ ਤੋਂ ਲੀਜ਼ 'ਤੇ ਲਿਆ ਗਿਆ ਗੋਦਾਮ; ਅਤੇ (iii) ਜਾਗਰਣ ਪ੍ਰਕਾਸ਼ਨ-ਡੀ-360, ਫੋਕਲ ਪੁਆਇੰਟ, ਫੇਜ਼-8, ਲੁਧਿਆਣਾ ਤੋਂ ਲੀਜ਼ 'ਤੇ ਲਿਆ ਗਿਆ ਗੋਦਾਮ।
ਵਿਕਰੀ ਦਾ ਆਧਾਰ	"ਜਿਵੇਂ ਹੈ ਜਿੱਥੇ ਹੈ", "ਜਿਵੇਂ ਹੈ ਜੋ ਹੈ", "ਜੋ ਕੁਝ ਹੈ ਉੱਥੇ ਹੈ" ਅਤੇ "ਕੋਈ ਸਹਾਰਾ ਨਹੀਂ" ਦੇ ਆਧਾਰ 'ਤੇ	"ਜਿਵੇਂ ਹੈ ਜਿੱਥੇ ਹੈ", "ਜਿਵੇਂ ਹੈ ਜੋ ਹੈ", "ਜੋ ਕੁਝ ਹੈ ਉੱਥੇ ਹੈ" ਅਤੇ "ਕੋਈ ਸਹਾਰਾ ਨਹੀਂ" ਦੇ ਆਧਾਰ 'ਤੇ
ਰਾਖਵੀਂ ਕੀਮਤ (ਰੁਪਏ)	3,01,00,000/- ਰੁਪਏ (ਤਿੰਨ ਕਰੋੜ ਇੱਕ ਲੱਖ ਰੁਪਏ ਸਿਰਫ)	10,56,08,000/- ਰੁਪਏ (ਦਸ ਕਰੋੜ ਛਪੰਜਾ ਲੱਖ ਅੱਠ ਹਜ਼ਾਰ ਰੁਪਏ ਸਿਰਫ)
ਈਐਮਡੀ (ਰਿਜ਼ਰਵ ਕੀਮਤ ਦੇ 10% ਤੋਂ ਵੱਧ ਨਹੀਂ) (ਰੁਪਏ)	30,00,000/- ਰੁਪਏ (ਸਿਰਫ ਤੀਹ ਲੱਖ ਰੁਪਏ)	1,00,00,000/- ਰੁਪਏ (ਸਿਰਫ ਇੱਕ ਕਰੋੜ ਰੁਪਏ)
ਵਾਧਾ ਮੁੱਲ (ਰੁਪਏ)	5,00,000/- ਰੁਪਏ	5,00,000/- ਰੁਪਏ
ਬੋਲੀ ਅਤੇ EMD ਜਮ੍ਹਾਂ ਕਰਨ ਦੀ ਆਖਰੀ ਮਿਤੀ	10.11.2026	17.11.2026
ਈ-ਨਿਲਾਮੀ ਦੀ ਮਿਤੀ	13.11.2026	20.11.2026

ਲਾਗੂ ਟੈਕਸਾਂ, ਲੇਵੀਜ਼, ਡਿਊਟੀਆਂ, ਸਟੈਂਪ ਡਿਊਟੀ, ਰਜਿਸਟ੍ਰੇਸ਼ਨ ਫੀਸ, ਟ੍ਰਾਂਸਫਰ ਚਾਰਜ ਅਤੇ ਹੋਰ ਕਾਨੂੰਨੀ ਬਕਾਏ ਤੋਂ ਇਲਾਵਾ, ਜੋ ਸਫਲ ਬੋਲੀਕਾਰ ਦੁਆਰਾ ਸਹਿਣ ਕੀਤੇ ਜਾਣਗੇ। ਸੰਪਤੀ ਦੇ ਸਿਰਲੇਖ, ਬੋਝ ਜਾਂ ਸਥਿਤੀ ਬਾਰੇ ਕੋਈ ਪ੍ਰਤੀਨਿਧਤਾ ਜਾਂ ਵਾਰੰਟੀਆਂ, ਸਪਸ਼ਟ ਜਾਂ ਅਪ੍ਰਤੱਖ ਨਹੀਂ ਕੀਤੀਆਂ ਗਈਆਂ ਹਨ।

ਮੁੱਖ ਨਿਯਮ ਅਤੇ ਸ਼ਰਤਾਂ

1. ਈ-ਨਿਲਾਮੀ **"ਜਿਵੇਂ ਹੈ ਜਿੱਥੇ ਹੈ, ਜਿਵੇਂ ਹੈ ਜੋ ਹੈ, ਜੋ ਵੀ ਹੈ ਅਤੇ ਬਿਨਾਂ ਰਿਕੋਰਸ ਦੇ" ਆਧਾਰ 'ਤੇ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ** ਅਤੇ ਇਹ ਪ੍ਰਵਾਨਿਤ ਸੇਵਾ ਪ੍ਰਦਾਤਾ baanknet@psballiance.com ਰਾਹੀਂ ਵੈੱਬ ਪੋਰਟਲ https://ibbi.baanknet.com 'ਤੇ "ਆਨਲਾਈਨ" ਕੀਤੀ ਜਾਵੇਗੀ। ਈ-ਨਿਲਾਮੀ ਪ੍ਰਕਿਰਿਆ ਦਸਤਾਵੇਜ਼ ਜਿਸ ਵਿਚ ਬੋਲੀਕਾਰ ਦੁਆਰਾ ਈ-ਨਿਲਾਮੀ ਬੋਲੀ ਫਾਰਮ, ਹਲਫਨਾਮਾ ਅਤੇ ਘੋਸ਼ਣਾ ਸ਼ਾਮਲ ਹੈ, ਔਨਲਾਈਨ ਨਿਲਾਮੀ ਵਿਕਰੀ ਦੇ ਆਮ ਨਿਯਮ ਅਤੇ ਸ਼ਰਤਾਂ ਵੈੱਬਸਾਈਟ https://ibbi.baanknet.com/eauction-ibbi/home 'ਤੇ ਉਪਲਬਧ ਹਨ। ਦਿਲਚਸਪੀ ਰੱਖਣ ਵਾਲੇ ਬੋਲੀਕਾਰ ਰਜਿਸਟਰ ਕਰ ਸਕਦੇ ਹਨ, ਬੋਲੀ ਲਗਾ ਸਕਦੇ ਹਨ ਅਤੇ ਇਲੈਕਟ੍ਰਾਨਿਕ ਤਰੀਕਿਆਂ ਨਾਲ ਆਪਣੀ ਬੋਲੀ ਦੀ ਪੁਸ਼ਟੀ ਕਰ ਸਕਦੇ ਹਨ। ਵਾਧੂ ਜਾਣਕਾਰੀ ਲਈ ਬੇਨਤੀ, ਜੇਕਰ ਕੋਈ ਹੈ, ਤਾਂ ਈ-ਮੇਲ ਆਈਡੀ: cirp.hev@gmail.com 'ਤੇ ਭੇਜੀ ਜਾ ਸਕਦੀ ਹੈ, ਜਿਸ ਵਿਚ ਬਿਨੈਕਾਰ ਦੀ ਪਛਾਣ ਦਿੱਤੀ ਹੋਵੇ। ਬੋਲੀਕਾਰਾਂ ਅਤੇ FAQ ਲਈ ਈ-ਨਿਲਾਮੀ ਗਾਈਡ www.ibbi.gov.in 'ਤੇ ਉਪਲਬਧ ਹੈ, ਜਿਸ ਨੂੰ ਕਿਸੇ ਵੀ ਸਪਸ਼ਟੀਕਰਨ ਲਈ ਵੇਖਿਆ ਜਾ ਸਕਦਾ ਹੈ। ਇਸ ਤੋਂ ਇਲਾਵਾ, ਕੋਈ ਵੀ ਈਮੇਲ ਆਈਡੀ support.baanknet@psballiance.com 'ਤੇ ਸੰਪਰਕ ਕਰ ਸਕਦਾ ਹੈ।
2. ਅਰਨੈਸਟ ਮਨੀ ਡਿਪਾਜ਼ਿਟ (EMD) ਵਾਲਿਟ ਵਿਚ ਬੈਂਕਨੈਟ ਪਲੇਟਫਾਰਮ ਰਾਹੀਂ ਜਮ੍ਹਾਂ ਕੀਤੀ ਜਾਣੀ ਚਾਹੀਦੀ ਹੈ।
3. ਸੰਭਾਵੀ ਬੋਲੀਕਾਰਾਂ ਨੂੰ ਸਾਰੇ ਲੋੜੀਂਦੇ ਦਸਤਾਵੇਜ਼, ਜਿਸ ਵਿਚ IBC ਦੀ ਧਾਰਾ 29A ਅਧੀਨ ਯੋਗਤਾ ਦੀ ਘੋਸ਼ਣਾ ਸ਼ਾਮਲ ਹੈ, Baanknet ਪਲੇਟਫਾਰਮ, ਭਾਵ, ibbi.baanknet.com ਰਾਹੀਂ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣੇ ਚਾਹੀਦੇ ਹਨ ਅਤੇ ਜੇਕਰ ਕਿਸੇ ਵੀ ਪੜਾਅ 'ਤੇ ਅਯੋਗ ਪਾਇਆ ਜਾਂਦਾ ਹੈ, ਤਾਂ ਜਮ੍ਹਾਂ ਕੀਤੀ ਗਈ EMD ਜ਼ਬਤ ਕੀਤੀ ਜਾ ਸਕਦੀ ਹੈ।

ਸਹੀ/- ਅਭਿਮਨਿਊ ਮਿੱਤਲ
ਲਿਕਵਿਡੇਟਰ, ਹੀਰੋ ਇਲੈਕਟ੍ਰਿਕ ਵਹੀਕਲਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ
ਮਿਤੀ: 31.10.2026
ਸਥਾਨ: ਦਿੱਲੀ
IP ਰਜਿਸਟ੍ਰੇਸ਼ਨ ਨੰਬਰ: IBBI/IPA-001/IP-P01870/2019-2020/12893
(ਅਸਾਈਨਮੈਂਟ ਲਈ ਅਧਿਕਾਰ: 31.12.2026 ਤੱਕ ਵੈਧ)
ਰਜਿਸਟਰਡ ਐਡ.: -29FF, ਦਿ ਵ੍ਹਾਈਟ ਹਾਊਸ, ਸੈਕਟਰ-57, ਗੁੜਗਾਓਂ, ਹਰਿਆਣਾ, 122003,
ਪੱਤਰ ਵਿਹਾਰ ਦਾ ਪਤਾ: 109 (ਪਹਿਲੀ ਮੰਜ਼ਿਲ), ਸੂਰਿਆ ਕਿਰਨ ਬਿਲਡਿੰਗ, 19, ਕਸਤੂਰਬਾ ਗਾਂਧੀ ਮਾਰਗ, ਨਵੀਂ ਦਿੱਲੀ-110001
ਰਜਿ. ਆਈਡੀ: ca.mittalabhi@gmail.com, ਪ੍ਰਕਿਰਿਆ ID: cirp.hev@gmail.com

ਫਾਰਮ-ਜੀ
ਰੁਚੀ ਦੇ ਪ੍ਰਗਟਾਵੇ ਲਈ ਸੱਦਾ

ਲੁਧਿਆਣਾ, ਪੰਜਾਬ ਵਿਖੇ ਪਾਰਕ ਪਲਾਜ਼ਾ ਹੋਟਲ ਅਪ੍ਰੇਟ ਕਰ ਰਹੇ "ਮੈਜੇਸਟਿਕ ਹੋਟਲਜ਼ ਲਿਮਟਿਡ" ਲਈ

(ਇਨਸਾਲਵੈਂਸੀ ਐਂਡ ਬੈਂਕਰੁਪਟਸੀ ਬੋਰਡ ਆਫ਼ ਇੰਡੀਆ (ਇਨਸਾਲਵੈਂਸੀ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰਾਸੈੱਸ ਫਾਰ ਕਾਰਪੋਰੇਟ ਪਰਸਨਜ਼) ਰੈਗੂਲੇਸ਼ਨਜ਼ 2016 ਦੇ ਰੈਗੂਲੇਸ਼ਨ 36A (1) ਅਧੀਨ)

	ਸਬੰਧਤ ਵੇਰਵਾ	
1.	ਪੈਨ/ਸਿਨ/ਐਲਐਲਪੀ ਨੰਬਰ ਸਹਿਤ ਕਾਰਪੋਰੇਟ ਡੈਬਟਰ ਦਾ ਨਾਂ	**ਮੈਜੇਸਟਿਕ ਹੋਟਲਜ਼ ਲਿਮਟਿਡ ("ਕਾਰਪੋਰੇਟ ਡੈਟਰ")** CIN-U55101PB1989PLC037667
2.	ਰਜਿਸਟਰਡ ਦਫਤਰ ਦਾ ਪਤਾ	ਮੈਜੇਸਟਿਕ ਪਾਰਕ ਪਲਾਜ਼ਾ, ਭਾਈ ਬਾਲਾ ਚੌਕ ਫ਼ਿਰੋਜ਼ਪੁਰ ਰੋਡ, ਲੁਧਿਆਣਾ (ਪੰ.)
3.	ਯੂਆਰਐਲ ਆਫ਼ ਵੈੱਬਸਾਈਟ	https://majestichotal.ibc2016.net/
4.	ਸਥਾਨ ਦਾ ਵੇਰਵਾ, ਜਿੱਥੇ ਬਹੁਤ ਸਾਰੇ ਫਿਕਸਡ ਅਸਾਸੇ ਸਥਿਤ ਹਨ	ਮੈਜੇਸਟਿਕ ਪਾਰਕ ਪਲਾਜ਼ਾ, ਭਾਈ ਬਾਲਾ ਚੌਕ, ਫ਼ਿਰੋਜ਼ਪੁਰ ਰੋਡ, ਲੁਧਿਆਣਾ, ਪੰਜਾਬ, 141002
5.	ਮੇਨ ਪ੍ਰਾਡਕਟਾਂ/ਸਰਵਿਸਿਜ਼ ਦੀ ਸਥਾਪਿਤ ਸਮਰੱਥਾ	114 ਕਮਰੇ, ਮੌਜੂਦਾ 77 ਕਮਰੇ ਅਪ੍ਰੇਸ਼ਨਲ ਹਨ, ਵੱਖ-ਵੱਖ ਸਾਈਜ਼ ਦੇ 5 ਬੈਂਕੁਇਟ ਹਾਲ, 03 ਰੈਸਟੋਰੈਂਟ, ਸਵੀਮਿੰਗ ਪੂਲ, ਜਿਮ, ਸਪਾ ਅਤੇ ਹੋਰ ਸੁਵਿਧਾਵਾਂ ਸਹਿਤ।
6.	ਪਿਛਲੇ ਮਾਲੀ ਸਾਲ ਵਿਚ ਵੇਚੇ ਮੇਨ ਪ੍ਰਾਡਕਟਾਂ/ਸਰਵਿਸਿਜ਼ ਦੀ ਮਾਤਰਾ ਅਤੇ ਕੀਮਤ	ਮਾਲੀ ਸਾਲ 2025-26 ਵਿਚ ਵਿਕਰੀ ਰੁ. 22,36,01,868 (ਆਰਜੀ) ਮਾਲੀ ਸਾਲ 2024-25 ਵਿਚ ਵਿਕਰੀ ਰੁ. 21,68,90,154 (ਆਡੀਟਿਡ) ਮਾਲੀ ਸਾਲ 2023-24 ਵਿਚ ਵਿਕਰੀ ਰੁ. 21,43,36,722 (ਆਡੀਟਿਡ)
7.	ਕਰਮਚਾਰੀਆਂ/ਵਰਕਮੈਨ ਦੀ ਸੰਖਿਆ	157-ਪੇਅਰੋਲ ਸਟਾਫ 52-ਕੰਟਰੈਕਟ 'ਤੇ ਸਟਾਫ
8.	ਪ੍ਰਾਸੈੱਸ ਦੇ ਬਾਅਦ ਦੇ ਇਵੈਂਟ ਲਈ ਸਬੰਧਤ ਕ੍ਰੈਡਿਟਰਾਂ ਦੀ ਸੂਚੀ ਦੋ ਸਾਲ ਦੀ ਅੰਤਿਮ ਸੁਲੱਭ ਮਾਲੀ ਸਟੇਟਮੈਂਟ (ਸ਼ਿਡਿਊਲ ਸਹਿਤ) ਹੋਰ ਵੇਰਵਾ ਇੱਥੇ ਸੁਲੱਭ ਹੈ।	ਕਾਰਪੋਰੇਟ ਇਨਸਾਲਵੈਂਸੀ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰਕਿਰਿਆ ਵਿਚ ਰੁਚੀ ਦਾ ਪ੍ਰਗਟਾਵਾ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ ਦੀ ਪ੍ਰਕਿਰਿਆ ਅਤੇ ਢੰਗ ਦੇ ਵੇਰਵੇ ਸੀਡੀ ਦਾ ("CIRP"), ਸੰਭਾਵੀ ਰੈਜ਼ੋਲੂਸ਼ਨ ਬਿਨੈਕਾਰਾਂ ਲਈ ਯੋਗਤਾ ਮਾਪਦੰਡਾਂ ਸਮੇਤ (ਜਿਵੇਂਕਿ ਦੀਵਾਲੀਆਪਨ ਅਤੇ ਦੀਵਾਲੀਆਪਨ ਕੋਡ, 2016 ("ਕੋਡ") ਦੀ ਧਾਰਾ 25(2)(h) ਦੇ ਤਹਿਤ CoC ਦੁਆਰਾ ਪ੍ਰਵਾਨਿਤ), ਦਿਲਚਸਪੀ ਪ੍ਰਗਟਾਵੇ ਲਈ ਵਿਸਤ੍ਰਿਤ ਸੱਦਾ ਪੱਤਰ ਵਿਚ ਦਰਸਾਇਆ ਗਿਆ ਹੈ। ਇਨ੍ਹਾਂ ਵੇਰਵਿਆਂ ਵਾਲਾ ਵਿਸਤ੍ਰਿਤ ਦਿਲਚਸਪੀ ਪ੍ਰਗਟਾਵੇ ਲਈ ਸੱਦਾ ਪੱਤਰ ਸੀਡੀ ਦੀ ਵੈੱਬਸਾਈਟ 'ਤੇ ਉਪਲਬਧ ਹੈ ਅਤੇ https://majestichotel.ibc2016.net 'ਤੇ ਪਹੁੰਚਿਆ ਜਾ ਸਕਦਾ ਹੈ। ਹੋਰ ਕੋਈ ਵੀ ਜਾਣਕਾਰੀ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰੋਫੈਸ਼ਨਲ ਨੂੰ majestichotels.cirp@gmail.com 'ਤੇ ਬੇਨਤੀ ਭੇਜ ਕੇ ਮੰਗੀ ਜਾ ਸਕਦੀ ਹੈ।
9.	ਕੋਡ ਦੇ ਸੈਕਸ਼ਨ 25(2) (h) ਦੇ ਅਧੀਨ ਪ੍ਰਸਤਾਵਤ ਬਿਨੈਕਾਰਾਂ ਲਈ ਯੋਗਤਾ ਸੁਲੱਭ:	
10.	ਰੁਚੀ ਦੀ ਅਭਿਵਿਅਕਤੀ ਪ੍ਰਾਪਤ ਕਰਨ ਲਈ ਅੰਤਿਮ ਮਿਤੀ	16.11.2026
11.	ਸੰਭਾਵਤ ਪ੍ਰਸਤਾਵਤ ਬਿਨੈਕਾਰਾਂ ਦੀ ਆਰਜੀ ਸੂਚੀ ਜਾਰੀ ਕਰਨ ਦੀ ਮਿਤੀ	19.11.2026
12.	ਆਰਜੀ ਸੂਚੀ ਸਬੰਧੀ ਇਤਰਾਜ਼ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ ਲਈ ਅੰਤਿਮ ਮਿਤੀ	24.11.2026
13.	ਸੰਭਾਵਤ ਪ੍ਰਸਤਾਵ ਬਿਨੈਕਾਰਾਂ ਦੀ ਫਾਈਨਲ ਸੂਚੀ ਜਾਰੀ ਕਰਨ ਦੀ ਮਿਤੀ	27.11.2026
14.	ਸੰਭਾਵਤ ਬਿਨੈਕਾਰਾਂ ਲਈ ਪ੍ਰਸਤਾਵ ਯੋਜਨਾ ਲਈ ਬੇਨਤੀ ਤੇ ਸੂਚਨਾ ਮੈਮੋਰੰਡਮ, ਮੁੱਲਾਂਕਣ ਮੈਟ੍ਰਿਕਸ ਜਾਰੀ ਕਰਨ ਦੀ ਮਿਤੀ	30.11.2026
15.	ਪ੍ਰਸਤਾਵ ਯੋਜਨਾ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ ਦੀ ਅੰਤਿਮ ਮਿਤੀ	30.12.2026
16.	ਈਓਆਈ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ ਲਈ ਪ੍ਰੋਸੈੱਸ ਈਮੇਲ ਆਈਡੀ	majestichotels.cirp@gmail.com
17.	[ਬਤੌਰ ਐਮ.ਐਸ.ਐਮ.ਈ. ਕਾਰਪੋਰੇਟ ਡੈਟਰਜ਼ ਰਜਿਸਟਰੇਸ਼ਨ ਸਟੇਟਸ ਦਾ ਵੇਰਵਾ]	ਕਾਰਪੋਰੇਟ ਕਰਜ਼ਦਾਰ MSME ਐਕਟ ਦੇ ਤਹਿਤ ਸੂਖਮ, ਛੋਟੇ ਜਾਂ ਦਰਮਿਆਨੇ ਉੱਦਮ (MSME) ਵਜੋਂ ਰਜਿਸਟਰਡ ਨਹੀਂ ਹੈ।

ਟਿੱਪਣੀ:- (1) ਮੌਜੂਦਾ ਫਾਰਮ G, 01.09.2026 ਨੂੰ ਪਹਿਲਾਂ ਵਾਲੇ ਫਾਰਮ G ਦੀ ਥਾਂ 'ਤੇ ਜਾਰੀ ਕੀਤਾ ਰਿਹਾ ਹੈ, ਜਿਵੇਂ ਕਿ 17.09.2026 ਦੇ ਸ਼ੁੱਧੀਕਰਨ ਦੁਆਰਾ ਸੋਧਿਆ ਗਿਆ ਹੈ, ਜੋ ਕਿ ਸ਼ੁਰੂ ਕੀਤੀ ਗਈ ਦਿਲਚਸਪੀ ਦੇ ਪ੍ਰਗਟਾਵੇ ਦੇ ਸੱਦੇ ਦੀ ਪ੍ਰਕਿਰਿਆ ਨੂੰ ਰੱਦ ਕਰਨ ਦੇ ਅਨੁਸਾਰ ਹੈ। (2) ਮੌਜੂਦਾ ਫਾਰਮ G ਵਿਚ ਦੱਸੀਆਂ ਗਈਆਂ ਸਮਾਂ-ਸੀਮਾਵਾਂ ਜੋ ਕਿ CoC ਦੇ ਸੋਧ/ਵਿਸਤਾਰ ਦੇ ਅਧੀਨ ਰਹਿਣਗੀਆਂ।

ਸਹੀ/- ਸ੍ਰੀ ਕ੍ਰਿਸ਼ਨ ਵ੍ਰਿੰਦ ਜੈਨ
ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰੋਫੈਸ਼ਨਲ
ਮੈਸਰਜ਼ ਮੈਜੇਸਟਿਕ ਹੋਟਲਜ਼ ਲਿਮਟਿਡ ਦੇ ਮਾਮਲੇ ਵਿਚ
ਰਜਿ. ਨੰਬਰ IBBI/IPA-001/IP-P00284/2017-2018/10528
ਰਜਿਸਟਰਡ ਪਤਾ: 1139, ਸੈਕਟਰ 82-ਏ, ਆਈਟੀ ਸਿਟੀ, ਬਲਾਕ ਬੀ, ਡਬਲਯੂਟੀਸੀ ਦੇ ਪਿੱਛੇ, ਸਾਹਿਬਜ਼ਾਦਾ ਅਜੀਤ ਸਿੰਘ ਨਗਰ, ਪੰਜਾਬ-160055 ਪੱਤਰ ਵਿਹਾਰ ਲਈ ਈਮੇਲ: majestichotels.cirp@gmail.com
ਮਿਤੀ: 30.10.2026 **ਰਜਿਸਟਰਡ ਮੋਬਾਈਲ ਨੰਬਰ 94170-09490, +91-62832-81078**
ਸਥਾਨ: ਚੰਡੀਗੜ੍ਹ **ਏਐਫਏ ਵੈਧਤਾ 31-12-2026 ਤੱਕ**



फॉर्म नं.
(विनियम 33(2) देखें)

वसूली अधिकारी कार्यालय-I/II
ऋण वसूली न्यायाधिकरण, दिल्ली (डीआरटी-2)
चौथी मंजिल, जीवन तारा बिल्डिंग, पार्लियामेंट स्ट्रीट, नई दिल्ली-110001

ऋण वसूली एवं दिवालियापन अधिनियम, 1993 की धारा 25–29 के साथ पठित आयकर अधिनियम, 1961 की द्वितीय अनुसूची के नियम 53 के अंतर्गत नोटिस

RC/192/2025 28-09-2026

यूनियन बैंक ऑफ इंडिया बनाम सुश्री सुजाता एवं अन्य

सेवा में,
संबंधित अधिकारीगण :–
1. विद्युत विभाग
2. जल बोर्ड
3. नगर निगम
4. आयकर, बिक्री कर, मूल्य वर्धित कर

सीएच बैंक/सीएच वित्तीय संस्था की बकाया राशि की वसूली हेतु निम्नलिखित संपत्ति की नीलामी करने का प्रस्ताव है:–

संपत्ति का विवरण

फ्लैट संख्या एसएफ–01, द्वितीय तल, खसरा संख्या 834 मिन, 835 मिन, 836 मिन, ग्राम डेरा मंडी, हौज खास (महरौली), नई दिल्ली–110074

2.. आपको एतद्द्वारा निर्देशित किया जाता है कि उक्त संपत्ति पर यदि कोई बकाया राशि देय है, तो इस नोटिस के जारी होने की तिथि से एक माह के भीतर उसका विवरण प्रस्तुत करें, ऐसा न करने की स्थिति में यह माना जाएगा कि आपके विभाग की उक्त संपत्ति पर कोई बकाया राशि देय नहीं है।

मेरे हस्ताक्षर एवं अधिकरण की मुहर के अंतर्गत, दिनांक 28.09.2026 को जारी किया गया।

वसूली अधिकारी
ऋण वसूली अधिकरण दिल्ली (डीआरटी–2)

महात्मा फुले नवीकरणीय ऊर्जा तथा अवसंरचना प्रौद्योगिकी लिमिटेड
महाप्रित
(महाराष्ट्र सरकार के उपक्रम एमपीबीसीडीसी की सहायक कंपनी)

चयन के लिए अनुरोध (RFS)

महाप्रित रेस्को मॉडल के तहत बीएमसी के तानसा और/या मोडक सागर जलाशयों पर 100 मेगावाट की फ्लोटिंग सोलर पीवी परियोजना के लिए बोलियां आमंत्रित करतें हैं । निविदा को महानिविदा पोर्टल से भारत इलेक्ट्रॉनिक निविदा पोर्टल पर स्थानांतरित किया जा रहा है।

निविदा संदर्भ संख्या: **MAHAPREIT/BMC/SPD/2026/1** दिनांक: **17/01/2026.** निविदा प्रस्तुति की अंतिम तिथि: **02/12/2026, दोपहर 3:00 बजे तक।** अधिक विवरण के हेतु: **mahapreit.in** तथा **www.bharat-electronictender.com** मुख्य महाप्रबंधक (RESCO II)

कार्यालय खण्ड विकास अधिकारी पुरकाजी, मु0नगर

पत्रांकः 785/डा0 बी0 आर0 अम्बेडकर/2026–27 दिनांकः– 21.10.2026

अल्पकालीन निविदा सूचना

खण्ड विकास अधिकारी पुरकाजी की ओर से डा० बी० आर० अम्बेडकर मूर्ति विकास योजनान्तर्गत निम्नांकित निर्माण कार्यो पर राज्य सरकार के समस्त राजकीय विभागो में पंजिकृत ठेकेदारो से उनकी पंजीकरण सीमान्तर्गत दिनांक 06.11.2026 की अपरान्ह 02:00 बजे तक प्रतिशत दर पर मुहरबन्द निविदा आमन्त्रित की जाती है निविदा प्रपत्र दिनांक 05.11.2026 की अपरान्ह 2:00 बजे तक विकास खण्ड कार्यालय से प्राप्त किये जा सकते है। निर्माण कार्य की अरनेस्ट मनी/जमानत धनराशि किसी भी राष्ट्रीयकृत बैंक की एफ०डी०आर० या एन०एस०सी० के माध्यम से खण्ड विकास अधिकारी पुरकाजी के पक्ष में बन्धक कराकर निविदा के साथ जमा की जानी है। निविदाये दिनांक 06.11.2026 को सायं 4:00 बजे ब्लॉक स्तरीय समिति के द्वारा उपस्थित निविदा दाताओ के समक्ष खोली जायेगी। कोई भी निविदा बिना कारण बताये निरस्त करने का पूर्ण अधिकार अधोहस्ताक्षरी को होगा। निविदा सर्शत स्वीकार नही होगी। किसी भी विवाद उत्पन्न होने की दशा में न्याय क्षेत्र मु0नगर ही मान्य होगा। कार्य इस विकास खण्ड के अवर अभियन्ता की देखरेख में करना होगा तथा उनके सत्यापन के उपरान्त ही भुगतान होगा। कार्यदेश प्राक्कलन की धनराशि की तकनीकी स्वीकृति के आधार पर जारी किये जायेंगें विस्तृत शर्ते एवं विवरण किसी भी कार्य दिवस में कार्यालय में देखे जा सकते है। समय उपरान्त कोई निविदा स्वीकार नही की जायेगी। कराये जाने वाले कार्यो का विवरण निम्न प्रकार है।

क्र० सं०	कार्य का नाम	कार्य की मात्रा (मी०)	अनु० लागत लाख रू	धरोहर राशि 2 प्रतिशत	निविदा प्रपत्र मूल्य	कार्य पूर्ण करने अवधि
1	ग्राम हरिनगर में संत शिरोमणि गुरू रविदास मन्दिर मूर्ति स्थल का जीर्णोद्वार एवं सौन्दर्यकरण का निर्माण कार्य	01 अदद	8.46	17000	1000	3 माह

खण्ड विकास अधिकारी
पुरकाजी (मुजफ्फरनगर)

UNITED DRILLING TOOLS LIMITED
CIN: L29199DL1985PLC015796
Registered Office: 139A, 1st Floor, Antriksh Bhawan, 22, Kasturba Gandhi Marg, New Delhi- 110 001
Tel. No: 0120- 4842400, E-mail: compsect@udtltd.com, Website: www.udtltd.com

NOTICE to the shareholders of the Company for unclaimed dividend and transfer of Equity Shares to the Investor Education and Protection Fund ("IEPF") Authority

This notice is issued in accordance with the relevant provisions of the Companies Act, 2013 ("Act"), along with the Investor Education & Protection Fund Authority (Accounting, Audit, Transfer & Refund) Rules, 2016, as notified by the Ministry of Corporate Affairs and amended periodically ("Rules").

As per IEPF Authority Rules, 2016, all equity shares of the Company on which dividends remained unpaid or unclaimed for seven (7) consecutive years or more will be transferred to the Demat Account of the IEPF Authority in terms of mentioned provisions of Act and rules.

The concerned shareholders are requested to approach to our designated Registrar & Share Transfer Agents M/s Beetal Financial & Computer Services (P) Ltd., or the Company directly on or before 31.01.2027 to claim unpaid final dividend for the financial year 2018-19.

For details of affected shareholders, please visit our website under the Investor tab: https://udtltd.com/investor-home/shareholder-information/dividend.

Please note that if dividends remain unclaimed beyond 31.01.2027, corresponding equity shares will be transferred to the IEPF Authority as per applicable rules and claims thereafter can only be made through the IEPF Authority under prescribed procedures. No claim shall lie against the Company in respect of shares transferred to IEPF Account.

The concerned shareholders holding shares in physical form and whose shares are liable to be transferred to IEPF Authority, shall be transferred by issuance of duplicate share certificate and thereafter transferring the same to IEPF Authority. Accordingly, the original share certificate/s held by the concerned shareholders shall automatically stand cancelled.

In respect of this matter or for any valid objection or clarification, the shareholders may approach to our designated RTA or the Company directly at the following address/s:

- M/s Beetal Financial & Computer Services (P) Ltd., Beetal House, 3rd Floor, 99, Madangir, Behind Local Shopping Centre, New Delhi - 110062.
  Contact - 011-29961281/82/83, Email - BEETALRTA@GMAIL.COM or
- M/s United Drilling Tools Limited, 26th Floor, Astralis Tower, Supernova Complex, Sector - 94, Noida - 201301 Distt. Gautam Budh Nagar, UP.
  Contact - 0120-4842400, 4162715 & 4729610, Email - COMPSECT@UDTLTD.COM.

For United Drilling Tools Limited
Sd/-
Anand Kumar Mishra
Company Secretary

Place- Noida
Date - 30.10.2026

दिवाला और शोधन अक्षमता संहिता, 2016 के अंतर्गत परिसंपत्तियों की बिक्री हेतु सूचना
वर्ल्डस विंडो इम्पेक्स इंडिया प्राइवेट लिमिटेड (परिसमापन के अधीन)
सीआईएनः U51109DL1997PTC085138

ई–नीलामी, ई–नीलामी प्लेटफॉर्म https://baanknet.com/ पर आयोजित की जाएगी।

बिक्री हेतु परिसंपत्तियों का मूल विवरणः	स्थान	आरक्षित मूल्य (राशि रु. में)	प्रारंभिक बयाना राशि जमा (राशि रु. में)	वृद्धिशील मूल्य (राशि रु. में)
कुकर माजरा, फतेहगढ़ साहिब, पंजाब में स्थित भूमि की बिक्री	खसरा नंबर 381 (6–8), /120/2560 ग्राम– कुकर माजरा, तहसील–अमलोह, जिला– फतेहगढ़ साहिब, पंजाब	66,21,715	6,62,172	50,000
दिवाला और दिवालियापन संहिता, 2016 के प्रावधानों के अनुसार, कॉर्पोरेट ऋणी मेसर्स वर्ल्डस विंडो इम्पेक्स इंडिया प्राइवेट लिमिटेड के नाम पर कार्यालय के उपकरणों की बिक्री	कार्यालय के उपकरण इंद्रलोक में रखे हुए हैं।	72,450	10,000	1,000
दिवाला और दिवालियापन संहिता, 2016 के प्रावधानों के अनुसार, कॉर्पोरेट ऋणी मेसर्स वर्ल्डस विंडो इम्पेक्स इंडिया प्रा. लि. के नाम पर वाहनों की बिक्री	उक्त वाहन दिल्ली में निर्माण विहार मेट्रो स्टेशन पर एमसीडी पार्किंग में खड़े हैं।	5,78,525	60,000	5,000

समयसीमा	
पात्रता दस्तावेज जमा करने की तिथि	16–11–2026 तक
परिसंपत्तियों के निरीक्षण की तिथि	16–11–2026 तक
ईएमडी जमा करने की अंतिम तिथि	16–11–2026 को या उससे पहले
ई–नीलामी की तिथि और समय	17–11–2026 सुबह 11:30 बजे से दोपहर 01:30 बजे तक (प्रत्येक 5 मिनट के असीमित विस्तार के साथ)
उच्चतम बोलीदाता की घोषणा	17–11–2026
सफल बोलीदाता की घोषणा	27–11–2026 को या उससे पहले

महत्वपूर्ण टिप्पणियाँ
1. बिक्री "जहाँ है, जैसी है", "जो कुछ भी है, जैसा भी है" तथा "बिना किसी दावे के" के आधार पर की जाएगी।
2. संपूर्ण ई–नीलामी के नियम एवं शर्तों तथा अन्य विवरणों के लिए कृपया ई–नीलामी पोर्टल https://baanknet.com/ देखें।
3. संभावित बोलीदाताओं को BAANKNET इलेक्ट्रॉनिक ई–नीलामी मंच के माध्यम से आवश्यक दस्तावेज, जिसमें संहिता की धारा 29ए के अंतर्गत पात्रता संबंधी घोषणाएँ भी शामिल हैं, जमा करनी होंगी। संभावित बोलीदाताओं को यह वचन–पत्र भी जमा करना होगा कि वे संहिता की धारा 29ए के अंतर्गत, जहाँ तक लागू हो, किसी भी अपात्रता से ग्रस्त नहीं हैं। यदि बोलीदाता किसी भी चरण में अपात्र पाया जाता है, तो उसकी बयाना राशि (ईएमडी) जब्त कर ली जाएगी।
4. बोलीदाताओं को ई–नीलामी मंच https://baanknet.com के माध्यम से बयाना राशि (ईएमडी) जमा करनी होगी। ई–नीलामी एजेंसी (BAANKNET) का संपर्क विवरणः मोबाइल नंबर +91 8291220220 ई–मेल आईडीः support.baanknet@psballiance.com

---

फॉर्म–जी
अभिरूचि की अभिव्यक्ति हेतु आमंत्रण
"मैजेस्टिक होटल्स लिमिटेड"
ऑपरेटिंग पार्क प्लाजा, होटल एटी लुधियाना, पंजाब

(भारतीय दिवाला और शोधन अक्षमता बोर्ड (कारपोरेट व्यक्तियों के लिए दिवाला प्रस्ताव प्रक्रिया) विनियमों, 2016 के विनियम 36ए उप विनियम (1) के अधीन)

संबंधित विवरण

1.	पेन/सीआईएन/एलएलपी नंबर के साथ कॉरपोरेट देनदार का नाम	**मैजेस्टिक होटल्स लिमिटेड ("कॉरपोरेट देनदार")** CIN: U55101PB1989PLC037667
2.	पंजीकृत कार्यालय का पता	मैजेस्टिक पार्क प्लाजा, भाई बाला चौक फिरोजपुर रोड, लुधियाना, पंजाब–141002
3.	वेबसाइट का यूआरएल	https://majestichotel.ibc2016.net/
4.	उस स्थान का विवरण जहां अधिकांश अचल संपत्तियां स्थित हैं	मैजेस्टिक पार्क प्लाजा, भाई बाला चौक फिरोजपुर रोड, लुधियाना, पंजाब–141002
5.	मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	114 कमरे (जिनमें से 77 कमरे वर्तमान में चालू हैं), विभिन्न आकारों के 5 बैंक्वेट हॉल, 3 रेस्तरां, स्विमिंग पूल, स्पा, जिम और अन्य सुविधाएं।
6.	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	2025–26 में बिक्री रु. 22,36,01,868 (अनंतिम) 2024–25 में बिक्री रु. 21,68,90,154 (ऑडिटेड) 2023–24 में बिक्री 21,43,36,722 रुपये (ऑडिटेड)
7.	कामगार/कर्मचारियों की संख्या	157– पेरोल स्टाफ और 52– कॉन्ट्रैक्चल एंपलॉई
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरण (अनुसूचियों के साथ), ऋणदाताओं की सूची, प्रक्रिया की आगामी घटनाओं की प्रासंगिक तिथियों सहित अन्य विवरण यहां उपलब्ध हैं:	कॉरपोरेट देनदार की कॉरपोरेट दिवालियापन समाधान प्रक्रिया ("सीआईआरपी") में रुचि की अभिव्यक्ति प्रस्तुत करने की प्रक्रिया और तरीके का विवरण, जिसमें संभावित समाधान आवेदकों के लिए पात्रता मानदंड (दिवालियापन और दिवालियापन संहिता, 2016 ("संहिता") की धारा 25(2)(एच) के तहत कॉरपोरेट देनदार की लेनदारों की समिति ("सीओसी") द्वारा अनुमोदित) शामिल हैं, रुचि की अभिव्यक्ति के लिए विस्तृत आमंत्रण में दिए गए हैं। इन विवरणों वाला रुचि की अभिव्यक्ति के लिए विस्तृत आमंत्रण कॉरपोरेट देनदार की वेबसाइट पर उपलब्ध है और इसे https://majestichotel.ibc2016.net पर देखा जा सकता है। किसी भी अन्य विवरण के लिए, समाधान पेशेवर को majestichotels.cirp@gmail.com पर अनुरोध भेजें।
9.	कोड की धारा 25(2)(एच) के अधीन प्रस्ताव आवेदकों के लिए पात्रता पर उपलब्ध हैं:	
10.	अभिरुचि की अभिव्यक्ति की प्राप्ति की अंतिम तिथि	16.11.2026
11.	प्रत्याशित प्रस्ताव आवेदकों की अनंतिम सूची जारी करने की तिथि	19.11.2026
12.	अनंतिम सूची पर आपत्तियों के प्रस्तुतिकरण की अंतिम तिथि	24.11.2026
13.	प्रत्याशित प्रस्ताव आवेदकों की अंतिम सूची जारी करने की तिथि	27.11.2026
14.	प्रत्याशित आवेदकों से सूचना ज्ञापन, मूल्यांकन सारणी, प्रस्ताव योजना हेतु अनुरोध जारी करने की तिथि	30.11.2026
15.	प्रस्ताव योजना के प्रस्तुत करने की अंतिम तिथि	30.12.2026
16.	अभिरुचि की अभिव्यक्ति प्रस्तुत करने की प्रक्रिया ईमेल आईडी	majestichotels.cirp@gmail.com
17.	[एमएसएमई के रूप में कारपोरेट देनदार की पंजीकरण स्थिति का विवरण]	कॉरपोरेट देनदार एमएसएमई अधिनियम के तहत सूक्ष्म, लघु या मध्यम उद्यम (एमएसएमई) के रूप में पंजीकृत नहीं है।

नोट्सः (1) वर्तमान प्रपत्र जी को पहले के प्रपत्र जी दिनांक 01.09.2026 के स्थान पर जारी किया जा रहा है, जिसे दिनांक 17.09.2026 के शुद्धिपत्र द्वारा संशोधित किया गया है, जो इसके तहत शुरू की गई अभिरुचि की अभिव्यक्ति के आमंत्रण की प्रक्रिया के रद्द होने के अनुसरण में है।
(2) इस प्रपत्र जी में उल्लिखित समयसीमा, सीओसी की स्वीकृति से संशोधन/विस्तार के अधीन रहेगी।

हस्त/–
श्री कृष्ण वृंदा जैन
समाधान पेशेवर
मैजेस्टिक होटल्स लिमिटेड के मामले में
रजि. सं. आईबीबीआई/आईपीए–001/आईपी–पी00284/2017–2018/10528
पंजीकृत पताः 1139, सेक्टर 82ए, आईटी सिटी, ब्लॉक बी, डब्ल्यूटीसी के पीछे, साहिबजादा अजीत सिंह नगर, पंजाब– 160055
दिनांकः 30.10.2026 पत्राचार के लिए ईमेल– majestichotels.cirp@gmail.com
स्थानः चंडीगढ़ पंजीकृत संपर्क संख्याः 9417009490, +91–62832–81078
एएफए 31.12.2026 तक वैध

जुबिलैंट बेवको लिमिटेड
JUBILANT BEVCO
पंजीकृत कार्यालयः प्लॉट संख्या 1ए, सैक्टर 16ए, नोएडा, गौतम बुद्ध नगर, उत्तर प्रदेश, भारत 201301
सीआईएनः U11045UP2024PLC210205
वैबसाइटः www.jubilantbevco.com ईमेलः corporate.bevco@jepl.com

30 सितम्बर, 2026 को समाप्त तिमाही और छमाही के लिए अलेखापरीक्षित वित्तीय परिणामों का विवरण

जुबिलैंट बेवको लिमिटेड ("कंपनी") एतद्द्वारा सूचित करती है कि 30 सितंबर, 2026 को समाप्त तिमाही और छमाही के अलेखापरीक्षित वित्तीय परिणामों ("परिणाम") की समीक्षा की गई है और 30 अक्टूबर, 2026 को आयोजित बोर्ड की बैठक में उन्हें अनुमोदित किया गया है और सीमित समीक्षा कंपनी के वैधानिक लेखापरीक्षक मैसर्स एस.आर. बाटलीबॉय एंड कंपनी एलएलपी द्वारा की गई है। भारतीय प्रतिभूति एवं विनिमय बोर्ड (सूचीबद्धता दायित्व एवं प्रकटीकरण आवश्यकताएँ) विनियम, 2015 (समय–समय पर संशोधित) के विनियम 52 के प्रावधानों के अनुपालन में, सीमित समीक्षा रिपोर्ट सहित परिणामों का पूरा प्रारूप स्टॉक एक्सचेंज की वैबसाइटः www.bseindia.com और कंपनी की वैबसाइटः www.jubilantbevco.com पर उपलब्ध है। इसे नीचे दिए गए त्वरित प्रतिक्रिया कोड को स्कैन करके भी देखा जा सकता है। किसी भी प्रश्न के लिए :

बोर्ड के आदेशानुसार
जुबिलैंट बेवको लिमिटेड
हस्ता/–
ताकेश माथुर
प्रबंध निदेशक
(डीआईएनः 00009338)

स्थानः नोएडा
दिनांकः 30 अक्टूबर, 2026

सार्वजनिक सूचना
(सीमित दायित्व भागीदारी नियम, 2009 के नियम 17(4) के अंतर्गत)
कंपनी रजिस्ट्रार के समक्ष

एतद्द्वारा सूचित किया जाता है कि क्रष्का हैबिटेट एलएलपी, जो सीमित दायित्व भागीदारी अधिनियम, 2008 के तहत निगमित एक सीमित दायित्व भागीदारी है, जिसका **एलएलपीआईएन ACS–8749 है और जिसका पंजीकृत कार्यालय 2री मंजिल, ए–10, संस्कृत भवन, क्यू.आई.ए., मुनिरका, दक्षिण पश्चिम दिल्ली, नई दिल्ली, दिल्ली–110067** पर स्थित है, ने अपने पंजीकृत कार्यालय को दिल्ली राज्य से उत्तराखंड राज्य में स्थानांतरित करने का प्रस्ताव दिया है।

एलएलपी का प्रस्तावित नया पंजीकृत कार्यालय निम्नलिखित पते पर स्थित होगाः
खसरा नं. 197, 198, 199 और 200, मौजा कुठाल गांव, परगना पछवादून, तहसील देहरादून, जिला देहरादून, उत्तराखंड – 248009, भारत।

प्रस्तावित परिवर्तन को एलएलपी के साझेदारों द्वारा अनुमोदित कर दिया गया है, और एलएलपी सीमित दायित्व भागीदारी अधिनियम, 2008 की धारा 13 के साथ पठित सीमित दायित्व भागीदारी नियम, 2009 के नियम 17 के अनुसार आवश्यक वैधानिक औपचारिकताओं को पूरा करने का इरादा रखती है।

कोई भी व्यक्ति जिसका हित पंजीकृत कार्यालय के इस प्रस्तावित परिवर्तन से प्रभावित होने की संभावना है, वह इस नोटिस के प्रकाशन की तिथि से 21 दिनों के भीतर एलएलपी के मौजूदा पंजीकृत कार्यालय के पते पर अपनी चिंताएं या आपत्तियां, यदि कोई हो, तो प्रस्तुत कर सकता है।

कृते, क्रष्का हैबिटेट एलएलपी
श्री कुलदीप सलूजा
पदनामित पार्टनर
डीपीआईएनः 00289187

दिनांकः 27/10/2026
स्थानः दिल्ली

ओमकारा एसेट्स रिकंस्ट्रक्शन प्राइवेट लिमिटेड
OMKARA
रजि. कार्यालयः 9, एम.पी. नगर, पहली स्ट्रीट, कोंगु नगर एक्सटेंशन, तिरुपुर-641607
कॉर्पोरेट कार्यालय,ः कोहिनूर स्क्वायर 47वीं मंजिल, एन.सी.केलकर मार्ग, आर.जी.गडकरी चौक, दादर (पश्चिम), मुंबई –400028, फोनः 022 69231111 /9833546349

कब्जा सूचना (अचल संपत्ति के लिए)

सम्मान कैपिटल लिमिटेड "एससीएल" (जिसे पहले इंडियाबुल्स हाउसिंग फाइनेंस लिमिटेड (आईएचएफएल) के नाम से जाना जाता था) के अधिकृत अधिकारी ने, वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित का प्रवर्तन अधिनियम, 2002 के अंतर्गत और प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित धारा 13 (12) के तहत मिली शक्तियों का प्रयोग करते हुए, 13.10.2017 को एक मांग सूचना जारी किया। इस नोटिस के माध्यम से उधारकर्ताओं – जितेंद्र कुमार छाबड़ा और राम देवी – से कहा गया कि वे 13.10.2017 की स्थिति के अनुसार, लोन अकाउंट नंबर **HHLNOI00183354** से संबंधित 22,86,420 रुपये (बाईस लाख छियासी हजार चार सौ बीस रुपये मात्र) की राशि और उस पर लगने वाला ब्याज, नोटिस मिलने की तारीख से 60 दिनों के भीतर चुका दें। इसके अलावा,एससीएल ने 29.03.2025 को हुए एक हस्तांतरण समझौते के जरिए, उक्त लोन अकाउंट से जुड़े अपने सभी अधिकार, हक और हित 'ओमकारा एसेट्स रिकंस्ट्रक्शन प्राइवेट लिमिटेड' (जो ओमकारा **PS 22/2024-25** ट्रस्ट) के ट्रस्टी के रूप में कार्य कर रही है) को सौंप दिए हैं।

उधारकर्ताओं द्वारा राशि चुकाने में विफल रहने के कारण, एतद्द्वारा उधारकर्ताओं और आम जनता को सूचित किया जाता है कि अधोहस्ताक्षरी ने 29.10.2026 को अधिनियम की धारा 13 की उप–धारा (4) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए, सुरक्षा हित (प्रवर्तन) नियम, 2002 के नियम 8 के साथ पठित, नीचे वर्णित संपत्ति का कब्जा ले लिया है।

उधारकर्ताओं को विशेष रूप से और आम जनता को सामान्य रूप से एतद्द्वारा सावधान किया जाता है कि वे उक्त संपत्ति के साथ कोई लेन–देन न करें और संपत्ति से संबंधित कोई भी लेन–देन ओंकारा एसेट्स रिकंस्ट्रक्शन प्राइवेट लिमिटेड के पक्ष में रु.22,86,420/– (रुपये बाईस लाख छियासी हजार चार सौ बीस मात्र) की राशि, दिनांक 13.10.2017 तक तथा उस पर देय ब्याज के भार के अधीन होगा।

उधारकर्ता का ध्यान अधिनियम की धारा 13 की उप–धारा (8) के प्रावधानों की ओर आकर्षित किया जाता है, जो सुरक्षित परिसंपत्तियों को ऋणमुक्त कराने के लिए उपलब्ध समय के संबंध में हैं।

अचल संपत्ति(यों) का विवरण

यूनिट नं.डी 302, तीसरी मंजिल, टावर/ब्लॉक डी, न्यूटेक ला गैलेक्सिया, प्रकार 3 बेड, 2 शौचालय (छोटा), जिसका सुपर एरिया 1195 वर्ग फुट है, प्लॉट नं. एचआरएं 11, ग्रुप हाउसिंग सेक्टर सूरजपुर साइट सी (एक्सटेंशन), फेज सप, ग्रेटर नोएडा 201303, उत्तर प्रदेश में स्थित है।

प्राधिकृत अधिकारी
ओमकारा एसेट्स रिकंस्ट्रक्शन प्राइवेट लिमिटेड की ओर से
(ओमकारा PS 22/2024-25 ट्रस्ट)

दिनांकः 29/10/2026
स्थानः ग्रेटर नोएडा

इंडियन बैंक Indian Bank

मण्डलीय कार्यालय लखनऊः न्यू बिल्डिंग, द्वितीय तल, हजरतगंज, लखनऊ–226001
फोनः 0522–2286272, 2287283, फैक्सः 0522–2288033, ई–मेलः zolucknow@indianbank.co.in

ई- नीलामी बिक्री सूचना

वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्गठन तथा प्रतिभूति हित के प्रवर्तन अधिनियम (सरफेसी) 2002 के पठित नियम 6(2) एवं 8(6) के अन्तर्गत बैंक में बंधक रखी अचल सम्पत्तियों की ई–नीलामी की सूचना

जैसाकि, इंडियन बैंक के बकायों के तथा उसमें वर्णितानुसार ब्याज की वसूली हेतु "जहाँ है जो है, जो कुछ भी है वहाँ पर" के आधार पर उसे बेचने के अधिकार के साथ निम्नलिखित ऋण खाता में वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्गठन तथा प्रतिभूति हित के प्रवर्तन अधिनियम, 2002 के धारा 13(2) के अधीन जारी की गई सूचना के अनुपालन में बैंक के प्राधिकृत अधिकारी ने निम्नलिखित सम्पत्ति/यों का रचनात्मक कब्जा ले लिया है और जैसा कि बकायों का पुर्न भुगतान न करने के फलस्वरूप, अधिनियम की धारा 13(4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुए अधोहस्ताक्षरी कथित सम्पत्ति/यों की ई–नीलामी सेवाप्रदाता के माध्यम से बिक्री करके बैंक के बकायों की वसूली का प्रस्ताव रखता है। वर्तमान में सम्पत्तियों का **सांकेतिक कब्जा** उपलब्ध है।

क्र. सं.	ऋणी/प्रोपराइटर/पाटनर्स/निदेशक/जमानतकर्ता का नाम एवं पता	अचल सम्पत्ति बंधक का विवरण	मांग सूचना की तिथि / कब्जा सूचना की तिथि / मांग सूचना के अनुसार बकाया राशि	(क) आरक्षित मूल्य (ख) धरोहर राशि (ग) ईएमडी जमा करने के लिए खाता विवरण (घ) वृद्धि बोली राशि	ईएमडी जमा करने की अंतिम तिथि / ई–नीलामी की तिथि व समय
शाखाः इंदिरा नगर बी ब्लॉक					
1.	1. मेसर्स अग्रवाल ट्रेडर्स (प्रोप. अमित कुमार पुत्र ओम प्रकाश सिंघल), मकान सं. 67 दीन दयाल पुरम, तकरोही, इंदिरा नगर लखनऊ 226016 2. श्री अमित कुमार (फर्म अग्रवाल ट्रेडर्स के प्रोपराइटर), पताः मकान सं. 67 दीन दयाल पुरम, तकरोही, इंदिरा नगर लखनऊ 226016	मकान सं. 67 के सभी भाग व खण्ड, क्षेत्रफल 115.00 वर्ग मीटर स्थित दीन दयाल पुरम, तकरोही, इंदिरा नगर, लखनऊ 226016, **मालिकः** श्री अमित कुमार पुत्र ओम प्रकाश सिंघल, **चौहद्दीः पूर्वः** लॉट सं. 66, **पश्चिमः** मकान/प्लॉट सं. 68, **उत्तरः** बाउंड्री वॉल, **दक्षिणः** सड़क	**24.12.2025** **29.05.2026** रू. **1,31,69,841.00** दिनांक 28.10.2026 तक + दिनांक 29.10.2026 ब्याज + लागत, अन्य शुल्क एवं उस पर खर्चे	(क) रू. **48,20,000/-** (ख) रू. **4,82,000/-** (ग) 6127853725 IFSC: IDIB000H561 हजरतगंज शाखा (घ) रू. **10,000/-**	दिनांक 19.11.2026, दोपहर 02.00 बजे तक / दिनांक 20.11.2026 प्रातः 11.00 बजे से सायं 03.30 बजे

बैंक की वेबसाइट www.indianbank.in	ई–नीलामी की वेबसाइट	दस्तावेज (बिक्री सूचना फोटो)	सम्पत्ति का स्थान	सम्पत्ति का विडियो	सम्पत्ति का फोटो	प्राधिकृत अधिकारी/शाखा प्रबन्धक का नाम व मोबाईल नम्बर
						प्राधिकृत अधिकारीः कृष्ण पति त्रिपाठी, मोबाइलः 9695600751 शाखा प्रबंधकः पीयूष दीक्षित, मोबाइलः 9029709211

इच्छुक बोलीदाता शीर्षक दस्तावेज, संपत्ति और उसके निरीक्षण के बारे में सत्यापन के लिए इंडियन बैंक, उपरोक्त शाखा से कार्यालय समय में दिनांक 19.11.2026 से पहले संपर्क कर सकते हैं एवं नीलामी से संबंधित जानकारी के लिए इच्छुक बोलीदाता उपरोक्त शाखा से संपर्क कर सकते हैं।

अधिक जानकारी और नियम एवं शर्तें डाउनलोड करने के लिए कृपया देखें– https://www.baanknet.com
सरफेसी अधिनियम 2002 के तहत उधारकर्ताओं/जमानतकर्ताओं को बिक्री सूचना के बारे में अधिसूचित किया जाता है।

बिक्री सूचना की तिथिः 30.10.2026 स्थानः लखनऊ प्राधिकृत अधिकारी, इंडियन बैंक

---

punjab national bank ...the name you can BANK upon!
एआरएमबी – जालंधर
कंपनी बाग, सिविल लाइन्स, जालंधर–144001, फोन : 0181–4697613, ईमेलः cs8249@pnb.bank.in

ई–नीलामी बिक्री सूचना

सरफेसी अधिनियम, 2002 के प्रतिभूति ब्याज (प्रवर्तन) के नियमों, 2002 के नियम 6 एवं 9 के साथ पठित नियम 6(2) एवं 8(6) के तहत आम जनता के लिए 15 दिनों की वैधानिक बिक्री सूचना
चल/अचल संपत्तियों की बिक्री हेतु ई-नीलामी के लिए सार्वजनिक सूचना

1. बिक्री वेबसाइट https://baanknet.com पर दिए गए ई-ऑक्शन प्लेटफॉर्म के जरिए की जाएगी।
2. इएमडी और केवाइसी की प्रक्रिया पोर्टल https://baanknet.com के जरिए ऑनलाइन पूरी की जाएगी।
3. बैंकनेट हेल्प डेस्क नंबर +91 82912 20220 पर संपर्क करें या support.baanknet@psballiance.com पर ईमेल करें।

प्रतिभूति ब्याज (प्रवर्तन) के नियमों, 2002 के नियम 6 एवं 9 के साथ पठित नियम 6(2) एवं 8(6) के प्रावधानों के साथ पठित वित्तीय संपत्तियों के प्रतिभूतिकरण एवं पुनः निर्माण तथा प्रतिभूति ब्याज के प्रवर्तन अधिनियम 2002 के अंतर्गत चल/अचल परिसंपत्तियों की बिक्री के लिए ई-नीलामी बिक्री सूचना। इसके द्वारा आम जनता को और विशेष रूप से उधारकर्ता(ओं), बंधककर्ता(ओं) और गारंटर(ओं) को यह सूचना दी जाती है कि नीचे वर्णित चल/अचल संपत्ति, जो सुरक्षित लेनदार के पास बंधक/भारित है, जिसका रचनात्मक/भौतिक/प्रतीकात्मक कब्जा बैंक (जो भी लागू हो) पंजाब नेशनल बैंक के प्राधिकृत अधिकारी, सुरक्षित लेनदार द्वारा ले लिया गया है, उसे संबंधित उधारकर्ता(ओं), बंधककर्ता(ओं) और गारंटर(ओं) से पंजाब नेशनल बैंक सुरक्षित लेनदार को देय राशि की वसूली के लिए नीचे दी गई तालिका में बिक्री तिथि को जैसा है जहां है, जैसा है जो है और जो कुछ भी है के आधार पर बेचा जाएगा। चल/अचल संपत्ति का संक्षिप्त विवरण ज्ञात भार के साथ, यदि कोई हो, निम्नानुसार उल्लेख किया गया है।

क्र. स.	संपत्ति आईडी / खाता नंबर	शाखा का नाम	अचल संपत्तियों का विवरण/बंधककर्ता/मालिक का नाम (संपत्ति के बंधक)	ए) सरफेसी अधिनियम, 2002 की धारा 13(2) के तहत डिमांड नोटिस तिथि बी) को बकाया राशि सी) सरफेसी अधिनियम, 2002 के धारा 13(2) के तहत कब्जा सूचना डी) कब्जे की प्रकृति प्रतीकात्मक/भौतिक/रचनात्मक	ए) आरक्षित मूल्य (लाख रु) बी) धरोहर राशि सी) बोली वृद्धि राशि	नीलामी की तिथि / नीलामी का स्थान
1.	PUNB072706686	पीएनबी– 072000– जालंधर, न्यू ग्रेन मार्केट	जी टी रोड, ग्राम परागपुर, एनएच–1, तहसील एवं जिला जालंधर, हदबस्त संख्या 225 में स्थित, कोल्ड स्टोरेज, होटल और शोरूम सहित 11 कनाल 19 मरला का वाणिज्यिक भूभाग एवं भवन, जमाबंदी वर्ष 2017–18 के अनुसार खाता संख्या 292/371, खेवट संख्या 291/292, खतौनी संख्या 359/360, खसरा संख्या 241 (9–8), 948/242 (2–11) वर्ष 2022–23 के अनुसार, श्री हेमंत नारंग और पारस नारंग के नाम पर है। सीमाएँ: पूर्वः नांगल कारा खान रोड 138'–09", पश्चिमः मेसर्स नंद लाल–सोहन लाल आदि.138'–02", उत्तरः जी टी रोड 226'–00", दक्षिणः अशोक कुमार–त्रिभुवन कुमार 247'–06"। **नोटः यह संपत्ति मुख्य रूप से मेसर्स नारंग कोल्ड स्टोरेज के ऋण खाते** में गिरवी रखी गई है और मेसर्स आर.एस. ट्रेडर्स, मेसर्स नारंग संस, मेसर्स एम.एच. ट्रेडर्स और मेसर्स नीलकंठ मार्केटिंग के विस्तारित प्रभार में है।	ए) 23.02.2026 बी) उधारकर्ताः 1. मेसर्स आर.एस. ट्रेडर्सः 7,69,56,481.27 रुपये दिनांक 31.01.2026 को है उधारकर्ताः 2. 31.01.2026 को 4,09,28,972.02 रुपये। उधारकर्ताः 3. 31.01.2026 को 5,65,20,513.03 रुपये। उधारकर्ताः 4. 31.01.2026 को 11,14,44,362.26 रुपये। उधारकर्ताः 5. 31.01.2026 को 5,08,89,987.33 रुपये। + भविष्य का ब्याज, लागत और शुल्क सहित, पूर्ण भुगतान तक। सी) 30.04.2026 (प्रतीकात्मक कब्जा) / 04.06.2026 (संपत्ति के एक हिस्से का भौतिक कब्जा)। डी) प्रतीकात्मक कब्जा/ भौतिक कब्जा। *बैंक द्वारा 04.06.2026 को ग्रेसियास होटल एंड बार (11के –19एम का हिस्सा) का भौतिक कब्जा ले लिया गया, हालांकि, सीडब्लूपी संख्या 17267, 17273, 17274, 17452 और 17473, 2026 के अनुसार, पंजाब और हरियाणा उच्च न्यायालय के दिनांक 29.05.2026 के आदेश के तहत उधारकर्ता को कोल्ड स्टोरेज (11के –19एम माप वाली कुल संपत्ति का शेष भाग) का भौतिक कब्जा 01.10.2026 तक सौंपने का निर्देश दिया गया है।	रु. 40,00,00,000/- / रु. 4,00,00,000/- / रु. 10,00,000/-	19.11.2026 11.00 पूर्वाह्न से 04.00 अपराह्न तक

नोटः *सीडब्ल्यूपी संख्या 17267, 17273, 17274, 17452 और 17473, 2026 के पंजाब और हरियाणा उच्च न्यायालय के दिनांक 29.05.2026 के आदेश के अनुसार, उधारकर्ता (ओं) को कोल्ड स्टोरेज (कुल संपत्ति का शेष भाग, जिसका क्षेत्रफल 11के–19एम है) का भौतिक कब्जा 01.10.2026 तक सौंपने का निर्देश दिया गया है।

ऋणकर्ताः 1. मेसर्स आर.एस. ट्रेडर्स (अपने मालिक और गारंटर के माध्यम से) पता 1: एससीएफ 17, न्यू सब्जी मंडी, मकसूदन, जालंधर–144001। पता 2: 42, पहली मंजिल, न्यू ग्रेन मार्केट, जालंधर, पंजाब–144001। 2. श्री पारस नारंग पुत्र श्री राजिंदर कुमार (मालिक), मकान संख्या 48, गली संख्या 2, रोज वुड ड्राइव टॉवर एन्क्लेव, फेज–2, जालंधर–1, 144003। 3. श्री हेमंत नारंग पुत्र श्री राजिंदर कुमार (गारंटर), मकान संख्या 47, गली संख्या 2, रोज वुड ड्राइव टॉवर एन्क्लेव, फेज–2, जालंधर–1, 144003। 4. श्रीमती शील्जा नारंग पत्नी पारस नारंग (गारंटर), मकान नंबर 48, लेन नंबर 2, रोज वुड ड्राइव टॉवर एन्क्लेव, फेज–2, जालंधर–1, 144003। 5. श्रीमती सिमरन नारंग पत्नी हेमंत नारंग (गारंटर), मकान नंबर 47, लेन नंबर 2, रोज वुड ड्राइव टॉवर एन्क्लेव, फेज–2, जालंधर–1, 144003। 6. श्रीमती सुधा नारंग पत्नी श्री राजिंदर कुमार (गारंटर), मकान नंबर 48, लेन नंबर 2, रोज वुड ड्राइव टॉवर एन्क्लेव, फेज–2, जालंधर–1, 144003।

उधारकर्ताः 2. मेसर्स एमएच ट्रेडर्स (अपने साझेदारों और गारंटरों के माध्यम से), पताः एससीएफ 17, न्यू सब्जी मंडी, जालंधर, पंजाब– 144001। 2. श्री हेमंत नारंग पुत्र श्री राजिंदर कुमार (साझेदार/ गारंटर), मकान संख्या 47, लेन संख्या 2, रोज वुड ड्राइव टॉवर एन्क्लेव, फेज 2, जालंधर–1, 144003. 3. श्री पारस नारंग, श्री राजिंदर कुमार (साझेदार! गारंटर), मकान संख्या 48, लेन संख्या 2, रोज वुड ड्राइव टॉवर एन्क्लेव, फेज–2, जालंधर–1, 144003. 4. श्रीमती शैलजा नारंग, पत्नी पारस नारंग (साझेदार/ गारंटर), मकान संख्या 48, लेन संख्या 2, रोज वुड ड्राइव टॉवर एन्क्लेव, फेज–2, जालंधर–1, 144003. 5. श्रीमती सिमरन नारंग, पत्नी हेमंत नारंग (साझेदार/ गारंटर), पताः मकान संख्या 47, लेन संख्या 2, रोज वुड ड्राइव टॉवर एन्क्लेव, फेज–2, जालंधर–1, 144003. 6. श्रीमती सुधा नारंग, श्री राजिंदर कुमार (गारंटर), मकान नंबर 48, लेन नंबर 2, रोज वुड ड्राइव टॉवर एन्क्लेव, फेज–2, जालंधर–1, 144003।

उधारकर्ताः 3. मिस नारंग कोल्ड स्टोरेज (अपने साझेदारों और गारंटरों के माध्यम से), पताः जीटी रोड, परागपुर, जालंधर, 144001। 2. श्री हेमंत नारंग पुत्र श्री राजिंदर कुमार (साझेदार/गारंटर), मकान नंबर 47, लेन नंबर 2, रोज वुड ड्राइव टॉवर एन्क्लेव, फेज 2, जालंधर–1, 144003। 3. श्री पारस नारंग पुत्र श्री राजिंदर कुमार (साझेदार/गारंटर), मकान नंबर 48, लेन नंबर 2, रोज वुड ड्राइव टॉवर एन्क्लेव, फेज–2, जालंधर–1, 144003। 4. श्रीमती शील्जा नारंग पत्नी पारस नारंग (साझेदार/गारंटर), मकान नंबर 48, लेन नंबर 2, रोज वुड ड्राइव टॉवर एन्क्लेव, फेज–2, जालंधर–1, 144003। 5. श्रीमती सिमरन नारंग पत्नी हेमंत नारंग (साझेदार/गारंटर), पताः मकान नंबर 47, लेन नंबर 2, रोज वुड ड्राइव टॉवर एन्क्लेव फेज–2, जालंधर–1, 144003। 6. श्रीमती सुधा नारंग पत्नी श्री राजिंदर कुमार (गारंटर), मकान नंबर 48, लेन नंबर 2, रोज वुड ड्राइव टॉवर एन्क्लेव, फेज–2, जालंधर–1, 144003।

उधारकर्ताः 4. मेसर्स नारंग संस (अपने साझेदारों और गारंटरों के माध्यम से), पताः एससीएफ 17, न्यू सब्जी मंडी, मकसूदन, जालंधर। 2. श्री हेमंत नारंग पुत्र श्री राजिंदर कुमार (साझेदार/गारंटर), मकान संख्या 47, लेन संख्या 2, रोज वुड ड्राइव टॉवर एन्क्लेव, फेज 2, जालंधर–1, 144003. 3. श्री पारस नारंग पुत्र श्री राजिंदर कुरनार (साझेदार/गारंटर), मकान संख्या 48, लेन संख्या 2, रोज वुड ड्राइव टॉवर एन्क्लेव, फेज–2, जालंधर–1, 144003. 4. श्रीमती शैलजा नारंग पत्नी पारस नारंग (साझेदार/गारंटर), मकान संख्या 48, लेन संख्या 2, रोज वुड ड्राइव टॉवर एन्क्लेव, फेज–2, जालंधर–1, 144003. 5. श्रीमती सिमरन नारंग पत्नी हेमंत नारंग (साझेदार/गारंटर), पताः मकान संख्या 47, लेन संख्या 2, रोज वुड ड्राइव टॉवर एन्क्लेव फेज–2, जालंधर–1, 144003. 6. श्रीमती सुधा नारंग पत्नी श्री राजिंदर कुमार (गारंटर), मकान नंबर 48, लेन नंबर 2, रोज वुड ड्राइव टॉवर एन्क्लेव, फेज–2, जालंधर–1, 144003।

उधारकर्ताः 5. मेसर्स नीलकंठ मार्केटिंग (अपने साझेदारों और गारंटरों के माध्यम से), पताः एससीएफ 17, न्यू सब्जी मंडी, जालंधर, पंजाब–144001। 2. श्री हेमंत नारंग पुत्र श्री राजिंदर कुमार (साझेदार/गारंटर), मकान नंबर 47, लेन नंबर 2, रोज वुड ड्राइव टॉवर एन्क्लेव, फेज 2, जालंधर–1, 144003। 3. श्री पारस नारंग पुत्र श्री राजिंदर कुमार (साझेदार/गारंटर), मकान नंबर 48, लेन नंबर 2, रोज वुड ड्राइव टॉवर एन्क्लेव, फेज–2, जालंधर–1, 144003। 4. श्रीमती शील्जा नारंग पत्नी पारस नारंग (साझेदार/गारंटर), मकान नंबर 48, लेन नंबर 2, रोजवुड ड्राइव टावर एन्क्लेव, फेज–2, जालंधर–1, 144003। 5. श्रीमती सिमरन नारंग पत्नी हेमंत नारंग (साझेदार/गारंटर), पताः मकान नंबर 47, लेन नंबर 2, रोजवुड ड्राइव टावर एन्क्लेव फेज–2, जालंधर–1, 144003। 6. श्रीमती सुधा नारंग पत्नी श्री राजिंदर कुमार (गारंटर), मकान नंबर 48, लेन नंबर 2, रोजवुड ड्राइव टावर एन्क्लेव, फेज–2, जालंधर–1, 144003।

ई–नीलामी बिक्री के नियम एवं शर्तें:– यह बिक्री सुरक्षा हित (प्रवर्तन) नियम 2002 में निर्धारित नियमों एवं शर्तों और निम्नलिखित अतिरिक्त शर्तों के अधीन होगी। 1. ऊपर दी गई अनुसूची में निर्दिष्ट सुरक्षित संपत्तियों का विवरण अधिकृत अधिकारी की सर्वोत्तम जानकारी के अनुसार दिया गया है, लेकिन इस घोषणा में किसी भी त्रुटि, गलत कथन या चूक के लिए अधिकृत अधिकारी उत्तरदायी नहीं होगा। 2. अधिकृत अधिकारी या बैंक, ई–नीलामी के तहत बेची गई संपत्तियों के संबंध में सरकार या किसी अन्य व्यक्ति को देय किसी भी शुल्क, ग्रहणाधिकार, भार या अन्य किसी भी बकाया के लिए उत्तरदायी नहीं होगा। इच्छुक बोलीदाता को सलाह दी जाती है कि वे संपत्ति पर लगे भारों, जिनमें वैधानिक देनदारियां, संपत्ति कर का बकाया, बिजली बिल आदि शामिल हैं, के संबंध में स्वयं स्वतंत्र जांच करें। 3. सभी वैधानिक देय/संबंधित शुल्क/अन्य देय, जिनमें पंजीकरण शुल्क, स्टाम्प शुल्क, कर आदि शामिल हैं, क्रेता द्वारा वहन किए जाएंगे। यदि बोलीदाता के नाम पर संपत्ति के पंजीकरण के लिए किसी संपत्ति पहचान पत्र/एनओसी/क्लियरेंस/अन्य औपचारिकताओं की आवश्यकता है, तो उन औपचारिकताओं और शुल्कों का वहन बोलीदाता द्वारा किया जाएगा। यदि संपत्ति का सांकेतिक कब्जा दिया जाता है, तो संपत्ति का भौतिक कब्जा सौंपना बैंक की जिम्मेदारी नहीं होगी। बैंक बिक्री के बाद केवल संपत्ति का सांकेतिक कब्जा ही देगा। 4. इच्छुक बोलीदाता(कों) की जिम्मेदारी है कि वे बिक्री सूचना, नियम और शर्तें ध्यानपूर्वक पढ़ें। ई–नीलामी के संचालन संबंधी सहायता मैनुअल का ध्यानपूर्वक पालन करें। 5. बोलीदाता को उचित इंटरनेट कनेक्टिविटी, पावर बैकअप आदि सुनिश्चित करना चाहिए। इंटरनेट की विफलता, बिजली की विफलता या तकनीकी कारणों या ई–नीलामी को प्रभावित करने वाली किसी भी बाधा के लिए बैंक उत्तरदायी नहीं होगा। 6. इच्छुक बोलीदाताओं/खरीदारों से अनुरोध है कि वे अपने मोबाइल नंबर और ईमेल आईडी का उपयोग करके पोर्टल **https://baanknet.com** पर पंजीकरण करें। इसके अलावा, वे आवश्यक केवाईसी दस्तावेज अपलोड करेंगे। ई–नीलामी सेवा प्रदाता द्वारा केवाईसी दस्तावेजों के सत्यापन के बाद (इसमें 2 या अधिक कार्यदिवस लग सकते हैं), इच्छुक बोलीदाताओं/खरीदारों को अपने ग्लोबल ईएमडी वॉलेट में ऑनलाइन माध्यम से ईएमडी राशि स्थानांतरित करनी होगी। वॉलेट में पर्याप्त ईएमडी होने के बाद ही इच्छुक बोलीदाता ई–नीलामी की तिथि पर बोली लगा सकेंगे। 7. सफल बोलीदाता को बोली राशि का 25%, जमा की गई ईएमडी राशि घटाकर, उसी दिन या अगले कार्यदिवस तक जमा करना होगा। शेष राशि का भुगतान नीलामी की तिथि से 15 दिनों के भीतर किया जाना चाहिए। 8. बिक्री के विस्तृत नियम और शर्तों के लिए, कृपया **https://baanknet.com** देखें या हमारे कार्यालय, एआरएमबी जालंधर, अधिकृत कार्यालय, ईमेल आईडीः **cs8249@pnb.bank.in** से संपर्क करें।

सुरक्षा हित (प्रवर्तन) नियम 2002, सरफेसी अधिनियम के नियम 6(2) और 8(6) के साथ नियम 6 और 9 के तहत वैधानिक 15 दिवसीय बिक्री सूचना।

दिनांकः 30.10.2026 स्थानः जालंधर अधिकृत अधिकारी, पंजाब नेशनल बैंक